RE. NOTICES OF PRIVILEGE MO-TIONS AGAINST THE MINISTER OF FINANCE AND SHRI ARUN SHOURIE—Contd.

श्री श्रीकान्स वर्मा: मेरा प्वाइट आफ बार्डर है। भैं बाव की कार्यवाही में बाधा नहीं डालना चाहंगा लेकिन कुछ ऐसी घटनायें हो रही है कि आप का ध्यान उस ग्रीर बाक्षित करना बाहंगा ग्रीर ऐसा करता बहुत जुड़रो हो जाता है। कल हमारी राय में धाप ने नियम को छोडा और तोडा। इसके बाद भी ग्राप को राय हम ने मान लो और श्री प्राडवाणी का भाषण सून लिया, जो कि में समझता हं कि ..

थी उपलगापति : वह तो हमने सन लिया।

श्री श्रीकारत धर्मा : मेरो जात तो ग्राप सुन लोजिए। उन्होंने बोई ऐसी बात नहीं मही थी कि जी नहीं हो । सिर्फ दी एक वार्ते उन्होंने अपमान बनक कही थीं जो कि उन को नयीं कहनी चाहिए थी। तो उनकी बात हो गयी और मैं नहीं समझता कि उन के अन्य सहयोगियों के पास कोई नयी बात कहने को है। इस के अलावा इस सदन का वक्त बहुत की मती है। सरकारी कामवाकी हैइस लिये आप इस बहस को यहीं समाप्त कराइये और इसकी यहीं समाप्त मानाजाये यह मेरा निवेदन है। (ब्यवधान) ...

श्री उपसमापति : कल दो घंटा तक प्योइंट ग्राफ ग्राइंर उठा कर ग्राप का पेट नहीं भरा। मुझे कोई आपिता नहीं है। यह बहर फिर चल सकतो है। दिन भर चलेगी।

SHRI J. K. JAIN; Please allow me to rise on a point of order. (Interruptions).

MR. DEPUTY CHAIRMAN: Now, I would like to tell Mr. Jain that once we have ^allowed the matter to be raised, this will be raised. You can waste the time of the House as much as you like I do not mind it,

> SHRI J. K. JAIN; The Chair is responsible because you are allowing them. (Interruptions) What is happening is not according to the IPScedure. Sir, I protest. Whatever is going on this House under your Chairmanship is not under the procedure. And I protest and I stage a walkout against the behaviour of the Chair. The Chair cannot do this. You are conducting the House against the procedure and I stage a walkout because we are not to sit here and hear whatever these people are barking here.

> At this stage, the hon. Member left the Chamber.

श्रीश्रोकान्त वर्माः गेरा ग्रधिकार है ग्रीर में ग्राप से यह निवेदन कर रहा है और विरोधी पक्ष ने सदस्तों से भी यह निवेदन है, कि मैरा बहुत नम्म निवेदन है कि इस सदन का बक्त की मती है देश का वक्त कोमतो है और दूसरे की इक्क् भी कुछ होतो है। भैंदेख रहा हं कि पिछले दस दिनों से ...

श्री शिथ चन्द्र झा (बिहार) : क्या बात ग्राप कर रहे हैं। (व्यवधान)

श्री श्रीकान्त वर्गाः उपस्मापति महोदय, मेरा दूसरा नियेदन यह है कि जिस तरह से आप ने कल सदन की कुछ कार्यवाही को एक्सपंज किया उस की मैं सराहना करता हुं लेकिन कुछ गलत परंपरायें डाली जारही हैं। प्रधान मंत्री सिफंइस देश को हो प्रधान मंत्री नहीं हैं। वेय न्यतम नेताओं में एक हैं। वेएक महिलाहें और उन्होने इस देश की मर्यादा बढ़ायी है। उन की शान में कुछ कहना इस देश की मर्यादाके खिलाफ है समूचे संसारमें उन को प्रतिष्ठा है। (व्यवधान) इस

लिये में चाहता हं कि श्राप श्री शाही को निर्देश दें कि वह सदन के सामने क्षमा मांगे क्योकि यदि वे क्षमा नहीं मांगते हैं तो सारो दनिया भें एक अपयश फैलता है। यह सदन बाय रूम या टायलेट नहीं है कि जहां कोई भी आबर कुछ कह जाय। यह टायलट होता शाही जीका तो दसरी बात थो। लेकिन यह सदन है। इसकी बातें बाहर जाती है ग्रीर प्रधान मंत्री की शान के खिलाफ जो कुछ कहा गया उस पर उन की प्रतारणा की जाये ग्रौर उन्हें कहा जाये कि अ।इन्दा इस तरह के शब्द वेइस्तेमाल न करें। उपसमापति महोदय, मेरो बात ग्राप सून लीजिए। मेरा ग्राप से पूनः निवेदन है कि ग्राप इस बहस को स्थागित करें ग्रीर ग्राप ग्रपना निर्णय दें कि विशेषाधिकार का जो प्रस्ताव है वह नहीं लिया जायना ग्रीर इस बहस का कोई श्रर्थ नहीं है वयों कि बह्त हो चुकी है। कल ग्रापने जो समय दिया था उस में वह समाप्त हो चकी ।

श्री (मौलाना) बसलक्ल हक (राज स्थान) : मेरो गुजारिका यह है कि कल इस सदन में प्रिक्षिलेश मोधन पर लोग बोल रहे थे जितना अडवाणी साहब को बोलना था वे बोल लिये, मगर यह बीच में जो टपक पड़े शाही साहब और उन्होंते एक ऐसी बात कही कि जिस से पुरे महत में आगलग जायमी (ब्यवधान)

MR. DEPUTY CHAIRMAN: Please do not write . He will not go on record. (Interruptins). Nothing has been recorded. So, what is the question?

SHRI (MOLANA) ASRARUL HAQ *

DEPUTY CHAIRMAN: ग्राप को शायद पता नहीं कि कल उन्होंने जो कुछ कहा वह न मैं ने सुना और न लिखा गया। फिर आप क्यों कोन

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रहे हैं। कोई चर्चा उसपर कैसेहोगी? अपर आप उस को लाना चाहते हैं, उस शब्दो को रे । इं पर लाक चाहते हैं सो You are free to repeat it. Nowhere has it gone On record. Yes, Mr. Ad-vani.

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SHRI LAL K. ADVANI (Gujarat): Mr. Dputy Chairman, Sir, I am grateful to you for ensuring that this important matter is discussed in a proper atmosphere in this House. I am grateful also to the ruling party for enabling us to continue this discussion today. Otherwise, perhaps, it would have ended last evening in an hour or so, But, somehow because of various points of order raised and all that we have been given this opportunity of carrying on the debate today also; though it is rather unfortunate that we will be encroaching upon the non-official business.

Sir, I will try to sum up. I will not repeat anything that i have said yesterday and confine myself to the objectives that I had placed at the outset. One single sentence,

made by Mr. Venkataraman, the Finance Minister, in the course of his replies to the Calling Attention Motion is what I impugne and what I regard as having misled the House. I hold that he has done so wilfully but at this particular point of lime, when I am merely making out a prima facie case, I would say that this House has been misled by his statement and it would be for the Privileges Committee or This whole House to inquire and investigate how this kind of misleading took place. Whether someone else misled Mr. Venkataraman, I do not know. But so far as we are concerned, this is the statement that he made in the House, namely, that he told our House that Mrs. Gandhi did not agree to her name being associated with the Trust, Mr. Antulay proposed to set up. What she agreed to was that the Pratishthan should be established

^{***}Not recorded.

[Shri Lai K. Advani] and not that her name should be associated with it. And when she came to know about it, she asked them to withdraw her name. The first part refers to consern. The second part refers to withdrawal of her name, when she came to know of it. My contention is that on both these counts, whether she give the consent, Mr. Venkataraman has not told the truth. All the evidence that is available before the country, before us, some of which I mentioned yesterday, I do not propose to repeat it, all that evidence, and that is not evidence from me, it is from the Maharashtra Government, It is from the Government of India, Maharashtra Information Department, and also the press, because what the press reported in October 1980, if it is contradicted only in September 1981, prima facie, it would appear that what was said then was correct and it is only because of the nature of the facts that have surfaced, because of the exposure of various scandals, that today it is being contradicted. Otherwise, there is no ground to disbelieve today the Mombai Sarkar, or the Free Press Journal or the Maharashtra Times or the Lok Satta or the Indian Express, when in October 1980 they reported that Mrs. Gandhi gave her consent, when Mr. Antulay in the presence of Congress (I) Legislators thanked Mrs. Gandhi in her presence for having given her consent. And, Sir, when the Trust Deed was filed with the Commissioner—that is my additional point-of Charities, Maharashtra, clause 2 Of which says: "The Trust hereby created shall be designed or known as Indira Gandhi Pratibha Pratishthan .. ."

श्री (मौलाना) श्रसराहिल हक: गुनत श्री श्रीकान्त वर्माः विष्कृत गलत है। श्रीमती सरोज खापडें (महाराष्ट्र): इसकी तारीख बता वें।

श्री लालकृष्ण भाषवाणी: भैने तो उसो दिनवें टरामन जीको कहा था कि आप इस्ट डीड टेबल पर रख हैं तो बहस नहीं होगो । (व्यवधान)

श्री श्रोकान्त वर्माः ग्राप तारीख बता दें।

श्रीमती सरोज खावह : श्रापतारीख तो वता वें। (व्यवधान)

श्री लाल कृष्ण ग्राइवाणी : मेरेपास तारोख नहीं है। (व्यवधान)

श्री नरसिंह नारायण पांडिय: (उत्तर प्रदेश)। मेरा प्लाइंट अफ्र आडर है।

श्री लाल कृष्ण ग्राहवाणी: कीन सा प्वाइट याफ बाडर है इनका? (व्यवधान)

SHRI NARSINGH NARAIN PANDEY: Sir, you hear my point of order. (Interruptions.)

SHRI LAL K. ADVANI: There can be no point of order on this; Sir, I am not yielding.

श्री उपसमापति : डेट नहीं है तो नहीं है। (व्यवधान)

SHRI NARSINGH NARAIN PANDEY; You cannot allow a document to be read unless it is

(Interruptions.)

SHRI LAL K. ADVANI: Sir, para 2 says; 'The Trust hereby created shall be designed or known as Indira Gandhi Pratibha Pratishthan hereinafter referred as Trust with its headquarters at Bombay and at such other places in Maharashtra and India as the trustees may from time to time decide for convenience.'

Sir, I think that on this particular point there can be no dispute whatsoever that from October 1980 and November 1980, up to the month of June 1981-or rather August 1»81— this Pratishthan continued to be known as Indira Gandhi Pratibha Pratishthan. The account that was

Shri Arun Shourie

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opened by the Pratishthan in a bank was also in the same name. The cheques that were received from various quarters-I do not know what ig the amount; but I am told that the amount goes into crores; it will be for the Government to tell us what is the total amount of funds raised— were made out in the name of Indira Gandhi Pratibha Pratishthan. Even the Government of Maharashtra isseud a cheque—i can give the number also if they want:-on 29th October 1980, before it was even registered, by which an amount of Rs. 10 lakhs was paid to Indira Gandhi Pratibha Pratishthan.

Sir, these are the facts known to all, on the basis of which if I come to the conclusion that Mrs. Gandhi did give her consent, the Prime Minister did give her consent, how can I be blamed? It would be, perhaps if Mrs. Gandhi herself says that she did not give her consent; but till now the Prime Minister has said not a word about it. She has not said anything, and it would be for the Chairman here to examine whether consent was given or not, and to examine whatever Mr. Venkataraman says. If he wants, he can call for a statement from the Prime Minister and then examine all the documents that we have provided and come to a conclusion whether consent was given or not. My submission is that consent was given; but subequently when it was found that money was being collected in a manner as would cast a reflection on the whole Government, in the month of June-i have with me a paper published from Bombay by name 'The Daily' which has quoted Mr. R K. Dhawan's letter to Mr. Antulay, and this is dated June 23.. . (Interruptions.)

श्रीमती सरोज खापडें : ग्रार० के० धवन का किस्सा कहां से आ गया . . . (क्यबधान)

MR. DEPUTY CHAIRMAN: It is with the Chairman.

SHRI LAL K. ADVANI: Sir, as you say, it is with the Chairman I have no objection; I am merely pointing out this letter because the date is relevant, that i3, June 23-

श्रीमती सरोज खापडें : जो यहां पर डिफेन्ड नहीं कर सकता उनका नाम क्यों लिया जा रहा है। इनको उनका नाम लेने का क्या अधिकार है।... (व्यवधान)

MR. DEPUTY CHAIRMAN: Go to the next point.

श्रीमती सरोज खायहें : जो अपने अ।पको डिफन्ड नों कर सक्ष्ता है उनका नाम क्यों ले रहे हैं।.... (व्यवधान)

श्री लालकृष्ण ग्राडवाणी: कुछ भो छिपानहीं है सब चीजें बाहर हो गई हैं...(व्यवधान)

SHRI PILOO MODY (Gujarat): These are the cover-up agents. (Interruptions).

SHRI LAL (K. ADVANI: Sir, I am glad, you have secured the letter. On June 23rd, she wants that the name be dropped. Rut the name, is actually dropped in the month of August, when the whole thing has come to the surface. Therefore, even on the second aspect of Mr. Ven-katararaman's statement that when she came to know of it, she had her name withdrawn, my submission is, she must have known about the name of 'Indira Gandhi Pratibha Pratishthan' in the month of October itself ...

(Interruptions.)

SOME HON. MEMBERS: No. (Interruption*).

SHRI DHARMAVIR (Utta_r Pradesh): It is only your presumption.

(Interruptions).

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MR. DEPUTY CHAIRMAN: You have made your point.

(Interruptions.)

SHRI LAL K. ADVANI: Sir, on both these counts, I hold that Mr. Venkataraman, the Minister of Finance, has wilfuly and deliberately misled the House and on the basis of the evidence that I have produced, there is a clear case for a further enquiry into the whole matter by the Committee of Privileges. If I am given consent to raise this matter formally under rule 190, i propose to move a motion referring the whole matter to the Committee of Privileges. Thank you.

श्री शिव चन्द्र हा: उरतभावि जी. मेरा विशेषाधिकार हनत का प्रस्ताव श्रो वेंकट समन के जिन फ है . . (**व्यवधान**) उन्होने नदन को गुनगह जिया है। उन्होने कहा कि प्रधानमंत्री जो ने प्रतिभा प्रतिष्ठान में अपना नाम जोड़ने को इनाजत नहीं दो। हको यत सहहै कि उन्होंने इसको इवाजत दोहै... (इयबग्रान) ।

श्रीमती सरोज खावर्डे: ग्राप तदन में गनत बात बोल रहे हैं (क्यबधान)

SHRI PILOO MODY: Are you a trustee? (Interruptions).

श्री शिवचन्द्र आ: प्रधान मंत्रों जो ने अपने कर कमलों से इसका उदघाटत किया है। इसके हमारे पास दस्ताबेज हैं। भै आपके सामने कुछ फक्टस रखना चाहता है। 9 तत्त्वर, 1980 को मि० अमंत्रुल ने ट्रस्ट द्वान का एनाम किया । बहुत ने अबदारों में इसके दस्ताबेन हैं 11 अब्त्वर, 1980 को प्रधान मंत्री जो बम्बई जाती हैं और अपने वार-वासलों से दस्तवत करतो हैं। यह देखिये इस जिल में प्रतल साहब अवल में खडे हैं। उत्ते बाद 16 प्रकत्तर, 1980 की पांच वित के रश्वात महाराष्ट्र सरकार का पब्ति⊸

के अन् जा लाक-राज्य है, उसके आरं खेलवा बताते हैं, बह भो आप सु स्लोजिए। मैं कोट करता है।

"The Prime Minister, Shrimati Indira Gandhi, affixed her signature on the document giving her consent to name the Maharashtra Government Trust for promoting talents in literature and arts as Indira Gandhi Pratibha Pratishthan...(ब्यवधान) . . . ग्राप उतका पहले च्य कराइये,फिल्हमारो अस स्∫िये... ...(व्यवधान) . उवस्वर, 18, 1980 को ...(हमनदान) ... वहम्बर, 18 1980को गौरचारिक रू: में इंदिरा गांधी प्रतिभा प्रतिष्ठातं का रिजस्टेका हमा। दस्तावेज बताते सरकारी अवस्त लीजिये । अवस्त 30,1981 की मालूम हुआ है और उस दिल बहु नाम हुदादिया । हटाने की बात दहां आर आसी है। मैं कहना चाहता है कि उदघाटन कैसे होता है, वटन दबावण, होता है, फोला बगटकर होता है।

श्री उपसमापति : वहं छ डिये। प्रिविलेज पर ग्राइये।. (व्यवधान) ...।

श्री किंव चन्द्र झाः . . . में यह बहुना चाहता हुं कि भारत जैसे देश में (खबघान) . .

श्री उपसमापति 🗦 सून रहा हं अरापको बात को।

भी शिव चन्द्र शा : , . . इंदिरा गांधी 11 अक्तूबर, को गई... (ध्यवधान)...

श्रीमती सरोज खावडें : आप वहीं रामायण पढ़रहे हैं.. (ध्यवधान)...

श्री शिव चढा झा : उपसभापति महोदय, 11 प्रक्तुवर, को उन्होंने उद्घाटन किया और वहां कांग्रेस कार्यक्तियों की बैठा हुई। यह ऋखनारों में ब्राया है कि उदबाटन किया । इनलिये यह विशेषाधिकार हतन का मामला है .. (व्यवधान) ... मैं फिए जोर के साथ वहता चाहता है कि इनके लिये एक कमोधन वहाल किया जाय . . .

थी उपसमापति : वामीभाग बात छोड़िये । (उने जी विषय हैं उस पर ब्राइयं ।

श्री शिव चन्द्र झा: ग्रीर वह वामीशन पता लगाये कि कसे ...

थो उपनमार्थात : समाप्त करिये।

श्री शिव चन्द्र मा : दूसरो वात . . (ब्यवधान) ...

SHRI DHARMAVIR: Sir, I want to draw your attention to the subject of the Calling Attention Motion. It is stated here;

"Shri Sawaisingh Sisodia, Minister of State in the Ministry of Finance, made a statement in res. ponse to the 'Calling Attention' mater regarding the reported irregularities in the matter of granting income-tax exemptions to certain Trusts in Maharashtra and maldistribution of essential commodities like cement in that State, raised by Shri Era Sezhiyan ...'

सर,क्लंजिन ब्रटेन्शन में विषय दूतरा है चर्चा दूतरो और लेजाई जारहो है।

श्री लाल हरण ग्राडवाणी : हमकी ख्या होगो अगर यह प्रगल हफ्ते भो चर्ने । ख्यो होगी बहुत अल्छा होगा चलने दोजिये।

श्री उपसमापति: अव आप तमाप्त वरिये।

थो शिव चन्द्र हो। : में समाप्त कर रहा है।

ग्रार ग्रासासम् उन्होंने जोड़ने को इतानत नहीं दो तो मेरा कहना है कि 11

अनत्वर, 1980 में उन्होंने दस्तकत क्यों किये ? उस दिन उन्होंने इसकी इजाजत दो यह साफ है और इसलियें इस प्वाइट पर सदत को गुमराह विया गया।

Shri Arun Shourie

ग्रव सवाल यह है कि तक भी यदि नहीं माल्म था, कुछ देर के किये मनर लोजियं ,18 नवस्थर, 1980 को इसका रजिस्ट्रेशन हुआ। तो मैं जानता चाहता है कि वर्जमाल्म हुआ ? क्या 30 अगस्त 1981 को मीलूम हुआ। इन नी महोनों में जो धांधलियां चलति रही, जो बरोडों राया इनटठा नियानारहा था इंदिरा गांधी प्रतिका प्रतिष्ठान के लिये

श्री उपतमापति : श्रव शापकी वात समाप्त हो गई।

श्री शिव चन्द्र झा : उपसभापति महोदय, एवः ग्रीर बात है जिसके मृतलिक मझी कहता है। थोड़ो देर के लिये इसे हम टक्नोकल बात बहस्वतं है। बहुबात इसमें नहीं ग्राती है वह बात दूसरो है। लेकिन बात यह है कि श्री अंत्ले ने यदि यह नहीं धाया प्रधानमंत्री को कि में इसका नाम इंदिश गांधी प्रतिभा प्रतिष्ठान रखने जा रहा है...

MR. DEPUTY CHATRMAN: I am calling one by one. Please be patient, Shri Dinesh Goswami.

श्री शिव चन्द्र झा: और दस्तखत कराये श्रीमती इंदिया गांधी प्रतिमा प्रतिवित्न के नाम पर । तो भै कहना चाहता है कि वह बहत वंडा विश्वासमात किया उस आदमी के साथ जिन्होंने उसका महाराष्ट्र के सिहासन पर बैठाना । गांधी के देश में नेहरू के देश में नातकता का तनाजा है. . (ब्यवधान) और उसने इस्तीफा देकर सामित कर दिया कि उसने शतती की . . . (व्यवधान) इसीलिए इन तमाम वाती की जांच के लिए आप इसका प्रिविलेज के मामले में रखें, कमेटी के सुपूर्व करे (ब्यवधान) ग्रीर वेंकटरामन जी ने सदन को गुमराह किया,

[श्री शिव चन्द्र झा]

इसकी मर्णादा का हुन्त किया, इसकी सारी गरिमा ग्राँट प्रतिष्ठा को खत्म कर दिया... (ब्यवधान) इसलिए में कहता हूं कि ऐसे ग्रादमी को अविलम्ब इस्तीफा दे देना चाहिए जसे ग्रंतुले जी ने इस्तीफा दिया . . . (ब्यवधान)

श्री उपसभापति : आप समान्त करें. . (व्यवधान)

भी शिव चन्त्र झा : अविलम्ब इस्तीफा दें,... (ब्यवधान)

श्री श्रीकान्त वर्माः मेरा प्वाइंट श्राफ श्राइंट हे श्राप सुन लें... (स्थवधान)

श्री उपसमापितः में सुन लूंगा । में सुनते को तथा रहा, सुनने में मुझे कोई आपित नहीं है, मुझे दिन भार सुनना है... (ब्यवसान) आप बैठ जाइये, इनकी बात सुन लेंगिक ।

SHRI PILOO MODY: Let there be a debate on this.

मुझे खुर्गा! है आप बोलिए...(अध्यधान)

श्री श्रीकान्त वर्मीः श्रीभन, नेयरमैन महोदय ने कहा और आपने भी कल नायदा किया या कि यहां पर पूर्ण वहन नहीं होगी बल्कि कुछ सीमित मुद्दे उठाये आयेगे और सीमित मुद्दे काफी हद तक श्राडवाणी जो ने उठा दिये हैं। स्वेकिन फिर शिव चन्द्र शा जी पूरी बहुस उठा रहे हैं यह झापके नायदे के खिलाफ है। कल अपने नियम ताइ। और आज आप नायदा तोड़ रहे हैं कम में का इस कुर्सी की परमारा बनाये रखें और इस तरह की ...(श्राधान)

SHRI LAL K. ADVANI: On a point of order. Sir, I would like your ruling on whether a Member can repeatedly say कि आपने कल रून वीडा? मेरा कहन है कि This is a reflection on the Chair.

श्री उपसमापति : मेरे कहने का मतलव दूसरा या वेयर पर कोई रिफ्लेक्शन नहीं है । . . (श्रवदान) Yes, Mr. Dinesh Goswami.

SHRI LAL K. ADVANI; On the other point, in this House during this debate, neither I nor Shri Shiva Chandra Jha have raised the issue of industrial liquor or of cement or any of the other things.

SHRI PILOO MODY; Mr. Deputy Chairman, Sir, time and again the hon. Member has said that discussion was not to be held and that we are violating that. The fact of the matter is, if he thinks that this is a discussion, i will teach him what a discussion is. There are a great many things in this matter which we can bring up—the propriety of holding party meetings at the Raj Bhavan, the propriety of the Governor attending those meetings, and the propriety of having th?se things at official places. That is why I am saying, kindly make it quite clear but so far, according to my intelligence, nothing but pertinent points have been mentioned and *C would plead with the Minister that if he does not want a full-scale debate, kindly make his people sit down.

SHRI LAL K. ADVANI: There should be a debate on political cor-

ruption. सचमुच तो होनी चाहिए लेकिन चूंकि प्रिविलेज मोशन है इसलिए प्रिविलेज मोशन के ध्रूहम लाये। तो हम सीमित तर्क लगा एहे ... (ब्यवधान)

SHRI RAMAKRISHNA HEGDE: Sir, i would like to know when I would be called. (*Interruptions*),

MR. DEPUTY CHAIRMAN: I will call you, Mr. Hegde. I am calling all. There are eight persons to be called.

SHRI RAMAKRISHNA HEGDE: My notice is against Mr. Venkata-raman.

MR. DEPUTY CHAIRMAN: Let them be heard together. (*Interruptions*)

SHRI DINESH GOSWAMI (Assam): Sir, for once I am in disagreement with Mr. Advani because I believe—and this is my conviction—that Mr. Venkataraman cannot mislead the House and cannot tell a lie. (Interruptions)

SHRI LAL K. ADVANI: Sir, it seems that the whole House is in agreement with his motion that without a debate it could be referred to the Privileges Committee.

(Interruptions).

MR. DEPUTY CHAIRMAN: They have agreed to this discussion.

SHRI DINESH GOSWAMI: Sir, if I am permitted in the serious debate to introduce lighter vein and introduce my private experience of life, I may say in fact I am facing a divorce in my house because of my conviction to believe the hon. Finance Minister. My wife says that prices are rising every day.

SHRI N. K. P. SALVE (Maharashtra): It is a divorce of convenience.

SHRI DINESH GOSWAMI: Sir, my wife says that prices are rising every day but I say: "No, Mr. Venkataraman has told 113 in the House that inflation is under control; I believe him." I know, Sir, that but for my conviction it would have been very difficult for me to believe that Mr. Venkataraman has not misled be-.... (Interruptions).

SHRI SITA RAM (KESRI: Sir, this is being discussed. (*Interruptions*). Please listen. The Chair has given orders that they will confine themselves only to ... (*Interruptions*). ..

SHRI PILOO MODY; It is a much better point. (Interruptions).

Shri Arun Shourie

MR. DEPUTY CHAIRMAN: Please come to the point.

SHRI DINESH GOSWAMI: I am making the point. Sir. but for my conviction it is very difficult to disbelieve Mr. Advani that Chief Minister of her own party can make a play-thing of the Prime Minister's name for so long. It is something which is very difficult for me to disbelieve yet I believe Mr. Venkataraman because I am firmly convinced that the King can do no wrong. I believe Mr. Venkataraman although in the Maharashtra Legislative Assembly the Finance Minister has said that the Trust is named as Indira Gandhi Pratibha Pratishthan. That the Finance Minister in a State can associate the name of the Prime Minister is something very difficult to believe; but still I believe Mr. Venkataraman. That the Finance Minister has given two crores of rupeeg to a private trust is very difficult to believe; but still I believe Mr. Venkataraman. I believe Mr. Venkataraman in spite of the fact that the Government publications have associated the name of the Prime Minister; still I believe Mr. Venkataraman. And I as I fully believe whatever he has said. Mr. Shourie

by saying that petty lies have been told in Parliament has denigrated the Parliament implying that Parliament is a place where petty lies are exchanged. This is what it has been reduced to. People are telling us, "Look here, you go to Parliament to exchange petty lies." Sir, I am sure, the Chairman, being a man of firm conviction will disbelieve Mr. Venkataraman in spite of the overwhelming evidence. But if he believes Venkataraman, then Mr. Shourie is guilty of saying that Mr. Venkataraman has told a petty lie; and if this is not a breach of privilege, God knows what a breach of privilege is. (Interrupions). I can quote from Kaul and Shakdher, page 123.

SHRI SHRIKANT VERMA; I say the Opposition is making the House . . . (Interruptio.

SHRI DINESH GOSWAMI: "It is a breach of privilege arid contempt of the House to make speeches or to print Or publish any libels reflecting the character of any Member." It cannot be both ways. Either Mr. Venkataraman has told a lie. In that case, tftere must be a privilege motion against Mr. Venkataraman. Or, alternatively, by saying that Mr. Venkataraman has misled though he has not misled, Mr. Shourie has committed a breach of privilege. Or, in the alternative, it is a case where the Chairman may not be able to find out who has misled or who has told the correct thing, in which case both the cases should go to the Privilege Committee.

Before I sit, I want to clear only one point. Somebody may say, ""What is your interest?", because I am not affected, my reply would be that Mr. Shourie by saying that petty lies are told hi Parliament has denigrated Parliament as a whole and we are all affected. Even when a Member's privilege is breached, another Member can bring a breach of privilege motion. There are number of precedents. The cases are of Mr. F.M. Khan and two others against Mrs. Alva and of Mr. H. V. Kamath in the case of Shibhan Lai Saxena. If we take the extreme case, that the Deputy Chairman's privilege is breached, Will you bring a privilege motion Or will the Chairman (or the Speaker) bring a privilege motion? Somebody else of the House will have to bring a privilege motion. Therefore, my submission is that being firmly convinced that Mr. Venkataraman cannot tell a lie, I feel that the case against Mr. Shourie should go to the Privilege Committee. It cannot be that none of them has romrnitted a breach of privilege. In that case, I do not know how we can avoid sending one of the party to privilege Committee.

SHRI PILOO MODY: I do not know how the Chairman is going to decide when neither of them have committed a breach of privilege.

MR. DEPUTY CHAIRMAN; You will see the ruling.

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE); He will be guided by your advice.

SHRI PILOO MODY; Legal quibble in legal jargon.

SHRI P. RAMAMURTI: Mr. Deputy Chairman, Sir, I am strictly confining my remarks to the issue whether a *prima facie* case exists for reference of the case of the issue of privilege that I have made, that I have raised, against Mr. Arun Shourie. I am not now concerned with Mr. Venkata-raman.

What are the facts" I am now confining myself only to that. I do not want to repeat what he said. The facts of the case are that Mr. Arun Shourie had made certain serious allegations against the Maharashtra Government, against Mr. Antulay, against a certain trust created by Mr. Antulay in the name of, what the Maharashtra Government publications themselves have called, the Indira Gandhi Pratibha Pratishthan. He has

made very serious allegations with regard to the collections and all that. These are not ordinary allegations but very serious allegations concerning the integrity, morality of public life and also the question of the functioning of the Government. Therefore, when these allegations were made, they were discussed in this House, and in the course of the discussion. Mr Venkataraman, the Finance Minister, stated clearly, in unambiguous words, that the Prime Minister, Shri-mati Indira Gandhi, did not lend her name, did n6t give her consent to nssocia<e»her name with that Pratish-than, that trust. These are the facts. The day after he had categorically denied that, comes Mr. Arun Shourie

in' a leading newspaper which has probably got a number of editions , throughout the country and whose circulation runs to about 3 lakhs, stating that what Mr. Venkataraman had stated in the House was "a deliberate lie and deliberate misleading" of this House. He has stated that.

Now, Sir, when such a statement has been made, on the face of it, a priori, it is a question of contempt not only of Mr. Venkataraman but also of the entire House that we here are a pack of nincompoops to listen to lies and misleading statements made by the Government and not to react to them. That is how the people judge us. Naturally, I had expected that Mr. Venkataraman himself would bring a motion of privilege against Mr. Arun Shourie. Unfortunately, he has not done that. Why he did not do that is not my concern. But I can only submit, I can tell the other people that people are drawing their own inferences from that. I am not concerned with that. But the point is that after the privilege motion was moved in this House, again Mr. Arun Shourie comes with a leading article in that paper, repeating in stronger words that Mr. Venkataraman has lied and Mr. Venkataraman has done that, and in answer to the Chairman also he has again repeated the same thing.

Sir, under these circumstances, what are we to do? Are we a pack of nincompoops? Are we, the Members of this House, a pack of idiots? The House has been brought into contempt. It is not for the Chair to decide whether a contempt has been made or not He is not a Supreme Court Judge sitting here in this House to decide this question. What is this Privileges Committee for? These are serious matters on which the Privilege Committee has got to go, into the entire evidence. When the man is prepared to stick to his words, the Privileges Committee has to go into the entire evidence. It has to call S Mr. Venkataraman, it has to call the

Prime Minister and cross examine them and come to a proper decision and place it before the House. The entire evidence has also got to be placed before the House. Otherwise, Sir, no justice can be done in this case. Therefore, Sir, there is a prima facie case. These are the grounds on which there is a prima facie case for reference to the Privileges Committee. It is not a question where the Chair can decide that there is no such thing. There is a prima facie case and on the basis of that it must be referred to the Privileges Committee. In the course of that, if it is found that Mr. Arun Shourie is telling the truth, then the necessary consequences must also follow and the House have to take those necessary consequences. Therefore, Sir, under these circumstances, I submit that the Chair must immediately refer it to the Privileges Committee so that we can go into the entire evidence. Thank you.

MR. DEPUTY CHAIRMAN: Mr. Hegde. Please don't repeat all the things that have been said earlier.

SHRI RAMAKRISHNA HEGDE: I will not repeat.

MR. DEPUTY CHAIRMAN: That is my request.

SHRI RAMAKRISHNA HEGDE: Well, that is an unnecessary request.

Sir, I would like to confine myself to only two points. Actually there are two sets of notices of breach of privilege. One is relating to Mr. Venkataraman; the other one is relating to Mr. Arun Shourie. Sir, actually these are two sides of the same coin. Either Mr. Venkataraman has lied and by doing so, misled the House and committed breach of privilege and contempt of the House, or Mr. Arun Shourie, by writing an article in a largely circulated daily in which he calls Mr. Venkataraman a liar, has committed breach of privilege. We have to decide. One of them has committed breach of privilege. If Mr. Venkataraman has not told a lie,

Shri Arun Shourie

[Shri Ramakrishna Hegde]

he ha_s to prove that he has not told a lie. If he has told the truth and if h_e is not misleading the House, then we must bring Mr. Arun Shourie to the bar of this House and we must give him the punishment that he deserves.

Sir, I feel that Mr. Venkataraman not only lied—he lied; it is my impression; I am giving sufficient material to prove it—but he did so deliberately. If he had no intention to lie, if he had no intention to mislead this House, he should have gathered all the necessary information by this time and come out with a statement, "I am sorry, I was misled. I did not have sufficient facts at my command at that time". And, therefore, he should have apologised to the House. He has not done so. That only means that he had intention to do what he did. Sir, what is "deliberate"? "Considering carefully; not impulsive; slow in deciding; and cautious". Sir, any Minister of the Government here, and for that matter, any Member, makes a statement, he must make the statement with due deliberation, with due cautiousness, with the knowledge that whatever statement he is going to make is true to facts. And particularly the responsibility of a Minister of the Government is greater. He has

taken an oath when he entered into this office and he has broken that oath, the sanctity of the oath. Sir, let me show you a couple of things which will prove beyond any doubt that Mr. Venkataraman's statement that the Prime Minister did not give her consent to Mr, Antulay for naming this trust, this Pratibha Pratish-than, after her, is not true. Sir, I do not quote the 'Indian Express* because Mr. Arun Shourie is the Executive Editor of that paper and he himself might be guilty of committing a breach of privilege. Therefore, leave the Indian Express. I do not quote, as Mr. Advani said, other newspapers also. Now, what in this?

SHRI LAL K. ADVANI: Lok Rajya.

SHRI RAMAKRISHNA HEGDE: This Lok Rajya, Maharashtra Government's official organ. This is Lok Rajya. This is the official organ of the Maharashtra Government...

SHRI SULTAN SINGH (Haryana): How many times do you show it?

SHRI RAMAKRISHNA HEGDE: As long as you don't see it. Now, I will only read one sentence. "The Indira Gandhi Pratibha Pratish-than."

SHRI DINESH GOSWAMI; I am on a point of order. My learned friend is reading from a document. That document must be placed in the House. Under the rules he must produce it before the House. There are innumerable rulings that when a Member has been permitted to read from a document, another Member can insist that the document must be produced in the House and he is dutybound to produce it in the House.

SHRI PRANAB KUMAR MUKHERJEE; We have quoted from journals often but those have not been laid on the Table of the House.

MR. DEPUTY CHAIRMAN: It is a newspaper, like any other newspaper. There i_s nothing for placing on record. It is not a document.

Now, Mr. Hegde, what you are saying has already been said by Mr. Advani. That has already been read out by him. Don't repeat.

SHRI RAMAKRISFtNA HEGDE: The Indira Gandhi Pratibha Pratish-tan at Raj Bhavan in Bombay on October 11...

MR. DEPUTY CHAIRMAN: That is only a repetition. That ha_s been raised by Mr. Advani, ..

SHRI LAL K. ADVANI: We would only like the Chairman to take that into consideration while deciding the issue.

. MR. DEPUTY CHAIRMAN: News-paper published by anybody...

SHRI LAL K. ADVANI: have submitted a copy of it already.

DR. BHAI MAHAVIR (Madhya Pradesh). An official publication of a Government of which Mr. Antulay is the Chief Minister cannot be relied upon. Therefore, you cannot permit this.

(Interruptions)

SHRI RAMAKRISHNA HEGDE: What is the consent? Mrs. Gandhi signed under these lines; "Pratibha Pratishthan Maharashtra... brobar Sahabhagi honyas mala atishaya anand watat ahe"

MR DEPUTY CHAIRMAN; That has been referred to already. Don't repeat.

SHRI NARSINGH NARAIN PANDEY: On a point order...

MR. DEPUTY CHAIRMAN. Mr. Hegde, perhaps you know the document has been quoted. What is the use of repeating it?

SHRi NARSINGH NARAIN PANDEY: Mr. Deputy Chairman, on a point of order...

RAMAKRISHNA According to dictonary 'Sahahabgi' means Co-partner. Consequently, saha implies association or connection, along with, union or conjunction; it is just like sahagaman, sahabharan, sahabhojan, sahavas

SHRI DHARMAVIR; Sir, does this relate to the issue of privilige against Mr. Venkataraman?

(Interruptions)

MR. DEPUTY CHAIRMAN: Please conclude now, Mr. Hegde.

SHRI NARSINGH NARAIN PANDEY: Sir, on a point of order. (Interruptions)

SHRI RAMAKRISHNA HEGDE: Sir, this is another publication of the Maharashtra Government. (I«tterrup>-tions). You see...

SHRI NARSINGH NARAIN PANDEY; Mr. Deputy Chairman, on a point of order. (Interruptions). Sir, I wish to draw your

Shrj Arun Shourie

attention to on« thing. (Interruptions). Please hear me. SHRI RAMAKRISHNA HEGDE: Sir,

here is another publication of the Maharashtra

Government. (Interruptions)

श्री नरसिंह नारायण पांडेय : . श्रीमन, मरा प्यायंट आफ आईर है। आप इघर सुनते ही नहीं हैं।...(ब्यवधान)

थी उपसमापति : बताइये प्वायट आफ आर्डर क्या है ? . . . (ब्यवधान)

श्री नर्शतह नारायण पांडेय: ग्राप इधर म्नते ही नहीं ।... (व्यवदान)

श्री उपसमापति : आप कहिये, गुस्सा मत की जिए ।... (ध्यवध,न)

SHRI NARSINGH NARAIN PANDEY: I am rising on a point of order and you have to hear me. (Interruptions)

MR. DEPUTY CHAIRMAN; Let not this be recorded. Let none "go on record.

SOME HON. MEMBERS:*"*

SHRI NARSINGH NARAIN PANDEY; Mr. Deputy Chairman, Sir,] wish to raise an important point of order. I have been trying to draw your attention. But you are not listening to me. I wish to draw your attention to rule

MR. DEPUTY CHAIRMAN: Which rule?

SHRI NARSINGH NAEAIN PANDEY: Sir, it is rule 188. You open the book and see that. It says;

"A member wishing to raise a question of privilege shall give notice in writing to the Secretary before the commencement of the sitting on the day..:"

•**Not recorded.

[Shri Narsingh Narain Pandey] The rule is here and you see it. (*Interruptions*). Please hear me, Sir. Have the patience and hear me. I am reading it out and you please hear me. This is a question of privilege. You hear me

and then you will agree with me. It says:

"A member wishing to raise a question of privilege shall give no-lice in writing to the Secretary before the commencement of the sitting on the day the question is proposed to be raised. If the question proposed to be raised is based on a document, the notice shall be accompanied by the document."

SHRI LAL K. ADVANI: Yes, Sir.

SHRI NARSINGH NARAIN PANDEY: Sir, 1 wish to draw your attention to the fact that the documents which Mr. Advani and the other friend, Mr. Hegde, are showing are not parts of any document.

SHRI RAMAKRISHNA HEGDE; I am prepared to produce it. (Interruptions)

SHRI NARSINGH NARAIN PANDEY: You cannot place it here. (Interruptions)

Mr. Deputy Chairman, Sir, the rule says that if the question proposed to be raised is based on a document, the notice shall be accompanied by the document.

(Interruptions)

SHRI LAL K. ADVANI: Mr. Deputy Chairman, Sir, on this point of order I would like to say something. The rule says

"If the question proposed to be raised is based on a Socument, the notice shall be accompanied by the d6cument."

I would submit that I have already enclosed it alongwith my notice, enclosed alongwith my notice...

MR. DEPUTV CHAIRMAN; That is all right.

Shri Arun Shourie

SHRI LAL K. ADVANI: ...a photostat copy of the "Lokraj".

(Interruptions)

SHRI PILOO MODY: Sir, on a point of order

SHRI NARSINGH NARAIN PANDEY; Sir. this is not enough. He must produce the original document. (*Interruptions*). You must produce the original document. It must be in the original.

SHRI PILOO MODY: Sir, 1 want to know one thing now. The earlier ruling is that newspapers cannot be put, cannot be placed here and now he says that the document has to be submitted. I want a ruling now. so you consider this a newspaper or a document? (Interruptions). I say this because, Sir,...***

(Interruptions)

SHRI RAMAKRISHNA HEGDE: Sir, here is the document, "Maharashtra Marches Ahead", (Interrup-tioits).

SHRI NARSINGH NARAIN PANDEY: Sir, it has to be in original. (Interruptions)

MR. DEPUTY CHAIRMAN. Nothing mentioned by both the sides should go on record. Yes, Mr. Hegde, you: conclude now.

SHRI RAMAKRISHNA HEGDE: Sir, here is another publication of the Maharashtra Government. (Interruptions). This is another official document called "March of Maharashtra. Its name ought to have been "March of Maharashtra from Scandal to Scandal. (Interruftlicns). It is also an official publication, an official document. It says: "...to give recognition to and encourage talents in the fields of art and literature, the Government of Maharashtra has set up the Indira Gandhi Fratibha Pratishthan." (Interruptions).

***Not recorded.

Shri Arun Shourie

1.00 P.M.

SHRI J. K. JAIN; I want to know how much time will be taken like this. He has already taken 15 minutes. (Interrupt ionsJ| $T>^{\circ}$ not allow him more time. (Interruptions) He has already taken 15 minutes, i will request you not to allow him any more...

(Interruptions)

SHRI PILOO MODY; It was cheap publicity. You walked out and you have already returned... (Interruptions)

MR. DEPUTY CHAIRMAN: I think you should conclude now. (Interruptions)

SHRI LAL K. ADVANI: After lunch. It is time for lunch.

MR. DEPUTY CHAIRMAN: Please conclude within two minutes.

SHRI RAMAKRISHNA HEGDE: I will take a few minutes.

MR. DEPUTY CHAIRMAN: You have already taken 15 minutes. (Interruptions) Please conclude.

SHRI RAMAKRISHNA HEGDE: This is a photo-copy of the letter written by Mr. Sudarshan Arya, Hon. Secretary of Indira Gandhi Pratibha Pratishthan. This is addressed to the Secretary, Deccan Sugar Factories' Association, Stadium House, Block No. 2, V. N. Road. Bombay. In this again, it is Secretary, Indira Gandhi Pratibha Pratishthan.

(Interruptions)

श्रो धर्मवीर : इन्दिराजी का बार-बार नाम लीजिए बार तर जाओंगे । इंदिरा गांबी का बार-बार नाम लेने से बार तर जाओंगे ।(व्यवधान)

MR. DEPUTY CHAIRMAN: Do not reply to them.

SHRI RAMAKRISHNA HEGDE. Is the word 'Indira Gandhi' unparliamentary?

SHRI PILOO MODY; Declare 'tadira Gandhi' as unparliamentary. (Interruption's)

श्री सत पाल जिलता (पंजाब) : कम से जम इन्दिरा गांधी का नाम तो लिया । अब सो काफिर भी चुरान पढ़ने लगे हैं । (ध्यवधान)

MR. DEPUTY CHAIRMAN: Please coriflude now.

SHRI RAMAKRISHNA HEGDE: These questions I ask, Mr. Deputy are tha Chairman, through you, of Mr. Venkataraman himself. Can he deny that Mrs Gandhi was present in Bom. bay on the 11th October? Can he deny the fact that she was present op that day at the Raj Bhavan at a function where her party legislators had assembled and Mr. Antulay thanked her for giving her consent? Can he deny, again, that the trust was described as a Government trust even in the .. . Interruptions) Can he deny the fact that an amount of Rs. 10 lakhs was contributed by the Government to the trust even before it was registered. actually three weeks before it was registered. Sir, may I ask one more question? My friends on the other side made their protest that Mrs. Gandhi had not given her consent ... (Interruptions) Let me accept it for argument's sake for a moment. Sir, our Prime Minister knows what happens in every place in this country. Even if there is a gossip, she has got the means to know.

(Interruptions) ***

श्री (मीलाना) ग्रसराकल हकः इनको वितना टाइम दिया है।...(स्थवधान)

MR. DEPUTY CHAIRMAN: The last question will not go on record.

SHRI RAMAKRISHNA HEGDE; Lastly, Sir.

***Not recorded.

श्री जे के के जेन : इसको दिनाई से निकलवाया जाए। यह प्रथने गिरेकान में हाय डाल कर देखें कि जितना करोड़ी रुपया इस्होंने खाया है। (स्थवधान)

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MR. DEPUTY CHAIRMAN: The last question will not go on record.

SHRI RAMAKRISHNA HEGDE: I am quoting ...

MR. DEPUTY CHAIRMAN: No, no, please. Conclude now.

SHRI RAMAKRISHNA HEGDE: It is very relevant.

MR. DEPUTY CHAIRMAN: It will not help you. Mr. Hegde, I think, you are referring to ' something else because the limited point i_s ...

SHRI RAMAKRISHNA HEGDE: Not at all.

MR. DEPUTY CHAIRMAN; That is not relevant here. It will not go on record.

SHRI RAMAKRISHNA HEGDE:***

MR. DEPUTY CHAIRMAN: Shri Nageshwar Prasad Shahi. (.Interruptions) Nothing will go on record.

SHRI J. K. JAIN:*** SHRI PILOO MODY:***

श्री शरीफुद्दीन शारिक (जम्मृ तथा काश्मीर): जनाव डिप्टी चेयरमैन साहब, श्रमी मेरे भाई जैन साहब बहुत तैश में श्राकर एसे लफ्ज बोल गमें जिनके मायने से वे खुद वाकिफ नहीं हैं। इस तरह से चीखने-चिल्लाने से, मेरे ख्याल से, उन्होंने श्रपनी पार्टी के वकार को ही नहीं बल्कि इस हाउस के वकार को भी जक पहंचाया है।

SHRI J. K. JAIN: " आपके मुंह से एँसी बात शोभा नहीं देती... (ब्यवधान)
... काश्मीर में धांधलियां... (व्यवधान)
माननीय सदस्य स तरह से... (ब्यवधान)... पर्दा नहीं डाल सकते काश्मर सरकार ने भारत सरकार के जो अधिकारी बहां गये थे उन अधिकारियों को पिटवाया और यहां पर काश्मीर के सदस्य यह बात कहते हैं... (ब्यवधान)...

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH); Sir, please restore order.

MR. DEPUTY CHAIRMAN; What can I do? Please control the Members.

SHRI PRANAB KUMAR MUKHERJEE: You should also keep in mind that while making their observations, the Members cannot make wrong Speeches.

MR. DEPUTY CHAIRMAN: What can I do? If Members interrupt, then it goes on. (Interruptions)

मैं क्या करूं कोई भी सुनने के लिथे तैयार नहीं है ।

SHRI GURUDEV GUPTA (Madhya Pradesh): This is what is happening in the House.

MR. DEPUTY CHAIRMAN; Mr. Jain, Mr. Mittal, please allow the discussion to continue.

श्री जे० के० जैन: जिस समय नागेश्वर प्रसाद गाही जी ने कहा...(व्यवधान)...

SHRI PATTIAM RAJAN (Kerala): You please tell us what he said yesterday.

श्री जे ० के ० जैन: ग्राज ग्राप हमें कहते हैं, पर जब कल नागेश्वर प्रसाद शाही जी ने कहा उस बक्त ग्रापने कुछ नहीं कहा।

SHRI PILOO MODY: Mr. **Leader**, please move a motion to expel **him**, Mr. Jain.

श्री उपसमापति : जैन जी को पता नहीं है कि ... (व्यवधान)

श्री जे ० के ० जैन : जिस वक्त शाही जी ने भद्देशब्द कहे उस वक्त श्रापने हाउस एडजर्न कर दिया। ...(व्यवधान)

SHRI PILOO MODY: Why **don't** you get rid of him?

^{***}Not recorded.

AN HON, MEMBER: Is this additional evidence? ... (Interruptions)

श्री उपतमायतिः जरा सुनिये . . . • (व्वयधान)...

श्री जैन मेरे उत्तर छारोप लगा रहे हैं, इन्हें पता नहीं है इस बात का । अगर इन्हें प्रिय है या हो जो के शबूद तो वे दोहरा सकते हैं, लिख लिक जन्येगा । वे सब्द कहीं रिकार्ड नहीं हए हैं पर वे बार वार इसको दोहरा रहे हैं। मझे भय है वे स्वयं इनको रिकार्ड में लाना चाहते हैं, इतना मैं रोक नहीं सकता। क्यों ग्रांच गलत आरोप लगाते हैं मेरे ऊपर? मैंने उस समय सदन स्थमित कर दिया। जब दो घंटे तक यहां पर बहुत करने की इजाजत नहीं दी गई। ग्रन्न वही स्थिति ग्रन्थ चाहते हैं तो मझे कोई घ पति नहीं है। लेकिन में कहना चाहता इं कि जिन बातों की अनमति दी गई है वे बाते सुनी जायेंगी। ग्राप देर करवा लें, मझे कोई एकराज नहीं। लेकिन छाप छारोप मा लगाइये । वह रिकार्ड में नहीं हैं । कुपा क रके ग्राप अपनी काददाश्च ताजा कर लीजिये ।

थी नागेश्वर प्रताद शाहो (उत्तर प्रदेश)∦ः उपतमापति महोदव, चूंकि चेबरमैन साहब के केवल एडिजनल एवं।इन्त का जिक्र करने की इजाजत दो है, इसलिये मैं केवल एडिशनल एवोडेंस एडिशनन अर्गमेंट पेश करूंगा। किसी भी तथय के बारे में अगर किसी की कही हई बात हो, किसी की लिखी हई बात हो तो सबसे ज्यादा विश्वसनीय शहादत उसी व्यक्ति की हो सकती है। इसलिये इस मायने में कि प्रधानमंत्री जी ने इस इंदिश गांधी प्रतिना प्रतिब्ठान का उदघाटन किया या नहीं किया भीर भारता नाम उन प्रति ठात के साथ जोड़ने के लिये अपनी स्वीकृति प्रदान की या नहीं को, उपत्रमायति जो इतका सब्त प्रधानमंत्री जो ना हो स्टेटमेंट हो समता है । श्रीमन्, एक हफ़्ते से संबद के दोनों सदन इस विषय प्रर हिल रहे हैं और पूरे देश में जनभते उद्गेलित है ग्रीर श्रान्दोलित है। लेकिन श्रीमन् ... (क्यवधान) . . . प्रधानमंत्री जी की स्रोर मे, उनके कार्यालय की श्रोर से बाज तक इस

बात की डिनाइल नहीं आई कि उन्होंने ग्रंपनो स्वीकृति नहीं प्रदान की उन्होंने इसका उदघाटन नहीं किया या उन्होंने, जो शब्द इस पर लिखे हुए हैं कि भैं इसके साथ सहभागी बन रही है। उसका भी डिनायल नहीं आया कि भैने ये शब्द नहीं लिखे ग्रौर ये दस्तखत नहीं किये। इसलिए श्रीमन, यहां पर वडे-वडे योग्य बेरिस्टर हैं, आप भी जाने माने एडवोकेट हैं, इस तथ्य के ऊपर ...

Shri Aran Shourie

SHRI PILOO MODY: Miss Saroi, you must also have been present there.

SHRIMATI SAROJ KHAPARDE: I am not saying anything, Mr. Mody.

SHRI PILOO MODY: You are welcome.

श्री नागे**इवर प्रसाद शाहो** : सर्वत बडा सब्त प्रधान मंत्री जी का हो सकता है, उन्होंने आज तक इससे इन्यार यहीं विया Therefore, the question is of deliberate misleading.

मिसलीड हो सकता है, लेकिन वह डेलीवरेट न हो । यहां मिसलोडिंग डेलोवरेट हो सकतो है। डेलोबरेट के लिए सर्टेन प्रोजम्पशन्स होते हैं कि सर्टेन फैक्टस के ऊपर प्रिज्यम किया जाता है कि वह डेलोवरेट हैं कि नहीं हैं। तो श्री बेंहट रमन जो जिस प्रधान मंत्रो जो की कैविनेट के सदस्य हैं उनकी स्रोर से इस तथा पर कोई डिनायल नहीं आ रहा है। यह इस बात का सबत है कि उन्होंने जातबुस हर डेलोबरेटलो मिसलोड किया है हाउस को । उनको इस तश्यकी जानकारी थी...(व्यवधान) ... कि प्रधान मंत्रों जो ने अपना कन्सेंट दिया उसके बावजद /यहां पर उन्होंने ग्रसस्य बयान दिया ।

श्रीमन्, कल हमारे साथियों ने

वैलें ज किया कि यह मराठी का जो है

उनमें मराठी जिला हुआ है व प्रधान

मंत्रों जी मराठी नहीं जानतीं हैं।

लेकिन संग्रेजी तो जानती हैं। श्रोमन्,

यह तही है कि वे मराठी नहीं जानती

है, श्रंप्रेजी जानती हैं लेकिन जो श्रंप्रेजो

में उन्होंने जिला है वह श्रापको कस्टडी

में है, श्रापको सरकार की कस्टडी में

है, उक्की श्राप क्यों नहीं रखते यहां

पर । श्राप उक्को छिपा रहे हैं, श्राप

उक्ष डाक्मेंट को छिपा रहे हैं...

(स्थवधान)

SHRI PRANAB KUMAR MUKHERJEE; For your information, everything has been given to the Speaker, and if you want, everything will be given to the Chairman. Both English and Marathi versions, in original, have been placed before the Speaker.

SHRI NAGESHWAR PRASAD SHAHI: That is what I am submitting, Sir.

(Interruptions)

भी जे० के० जैन : श्रामन... (ब्यवधान)

MR. DEPUTY CHAIRMAN; That is all right; papers are with the Chairman.

श्री नागेश्वर प्रसाद शाही: इसलिए मैं बहुता हूं कि उन श्रीरिजिनल की क्यों नहीं रखा जाता है।

MR, DEPUTY CHAIRMAN; It is all with the Chairman; you can see.

श्री नागेश्वर प्रसाद शाही: इसलिए श्रीमन्, यह बात सही है कि उन्होंने साईत किया और उन्होंने सहभागी होना स्वोतार किया।

ग्रव श्रोमन्, दूसरो चोज है जो ग्रीर जोर से कहो जा रही है।

that no Government document of Maharashtra Government should be relied upon or should be believed.

यह कौनसा अहां प्रयन्-संवर जो तो चले गये—यह कौन सा नया कानून बनेगा जिस कानून के अंदर गवर्नमेंट डाकूमेंट्स जो हैं, जो सक्तमेंट स्वयं छापता है और डिस्ट्रोब्यूट करती है उनको कह रहें हैं कि उनपर व्यवस्था न करें। और वह डाकूमेंट मेरे साथियों ने पेन किया है। मैं उनको बोहराना नहीं चाहना हूं। थोमन्, इतनो बार यहां पर रिपोर्ट किया गया, रिक्वेस्ट को गयो कि सच्चाई अगर आपको छितानो नहीं है तो ट्रस्ट डोड को रख बोजिए टेब्ल पर.. (क्यब्धान)

श्री उपसमापति : छोडिए उसको ।

श्री नागेश्वर प्रसाद शाही । मगर वह ट्रस्ट डोड जो है ब्राज तक यहां नहीं रखा गया ... (ब्यवधान)

श्री करूपनाथ राज (उत्तर प्रदेश) : अप्रे, क्या है यह सब । यहो स्लिकेट है ?

श्री नागेश्वर प्रसाद शाही : अगर लोग राज्य को ...

श्री उपतमापति : वह तो स्नापने कह दिया ।

श्री नागेश्वर प्रसाव शाही : दो बातें श्रीर, कि महाराष्ट्र गवनेंमेंट ने इंदिरा गांधो प्रतिभा प्रतिष्ठान के नाम के जैक हिला श्रीर धार चाहते हैं कि SHRI DHARMAVIR: Sir, what is the new additional point he is raising?

श्री नागेश्वर प्रताद शाही : उनके अनावा दर्जनों कोश्रापरेटिव फैक्टरील ने, जो नेमी-गवनैमेंट इंस्टिच्यूशंस हैं, अन्य उनको प्राइवेट नहीं कह सकते हैं, उन्होंने इसी नाम पर चैंक दिये और वे चैंक जाकर उसी अन्युटंट में कलैक्ट हुए । श्री धर्म दीर : अरे, यह सब मालूम है। (व्यवधान)

भी नागेश्वर प्रसाद शाही : बैंक में भोजो अकाउंट खुला...(यथधान)

श्री उपसमापति : वह तो हो गया.. (व्यवद्यान) लम्बा कर देंगे...(व्यवद्यान)

श्री नागेश्वर प्रसाद शाही: देखिए, श्रीमन, मैं अधिक टाइम नहीं लूगा ... (व्यवधान)

श्रीमती सरोज खापर्डे: श्री भ्रग्विन्द गणेश कुलवाणीं ने उस दिन सारा इतिहास सुना दिया...(व्यवधान)

SHRI J. K. JAIN: Sir, on a point of order,

श्री धर्मवीर: लाखों, करोड़ों रुपया देश को जनता का चंदे के नाम पर खा गये..(व्यवधान)

श्री कें कें कें न: प्रश्न यह है कि जब इन्दिरा गांधी ने यह लिख कर दिया है कि मैं इस प्रतिभा प्रतिष्ठान से संबंधित नहीं हूं...(व्यवधान) मेरी बात मुन लोजिए। श्राप जो चर्चा कर रहे हैं कि श्रंतुले जो ने क्या किया, बह एक अलग चाज है। देखिये यहां पर श्रोमतो गांधी ने अपनो तरफ से चिट्ठियां लिख-लिख कर भेजीं कि मैं प्रतिभा प्रतिष्ठान से संबंधित नहीं हूं, फिर शाहो जो का यह बातें करना बेकार है।

श्री लाल कुष्ण ग्राडवाणीः हमको पता नहीं था कि चिट्ठियां लिख कर के भेजो हैं।

श्री जें कें जैन: तुमको क्या बताया जाए, बेकार के लोगों को... (स्थवधान)

श्री उपसमापति : जैन जो ... (व्यवधान) माननोय सदस्य जैन जी, मैं आपसे प्रार्थना करूंगा कि समाप्त की जिए; नहीं तो फिर टाइम बढ़ता जाएगा ... (व्यवधान)

श्री पीलू मोदीं : प्रार्थना करने के लायक ही हैं...(ब्यवधान)

श्री नागेश्वर प्रसाद शाही : इस ट्रस्ट के अकाउंट में गवर्नमेंट के चैक गये। वैंक में जब अकाउंट खोला गया, अकाउंट खोलते समय, अकाउंट को आपरेट करने के लिए जो फार्म भरा गया, उस फार्म में लिखा कि इस अकाउंट का नाम होगा "इन्दिरा गांधी प्रतिभा प्रतिष्ठान ट्रस्ट अकाउंट "।

श्री उपसमापति : ठोक है, ठोक है।

श्री धर्मवीर: आप वहां मौजूद थे उस समय ?...(ब्यवधान)

श्री पीलू मोदी : ग्राप मौजूद थे क्या ? ग्राप जानते हैं कि ऐसा नहीं हुआ है।

श्री नागेश्वर प्रसाद शाही: यह सारे चैंक उस अकाउंट में क्लैक्ट हुए हैं। इसलिए न मैं मौजूद था और न आप मौजूद थे। मैं तो सर्टेन फैक्ट्स कहता है जिनके ऊपर यह प्रिज्यूम होगा। वह फैक्टस यह हैं कि वैंक में जब अकाउंट खुला, जो फार्म भर कर दिया गया, उस पर लिखा गया कि "इन्दिरा गांधो प्रतिभा प्रतिष्ठान ट्रस्ट".... (स्यवधान)

ग्राखिरो प्वाइंट, कि क्या हमारे दोस्त यह चाहते हैं कि यह विश्वास किया जाए कि ग्रंचुले जो जैसे जो प्रधान मन्त्रो का विश्वासपात्र व्यक्ति हैं... (व्यवधान)

श्री जै॰ कै॰ जैन: अरे, विश्वासपात तो तुम भो थे। दल बदल कर बहां बैंड गये। विश्वासपात थे, इसीलिए इन्दिरा गांधी ने तुम्हें टिकट दिया और (अप्री जे**० के**० जैन)

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इसके बाद आप जनता पार्टी में जावर तल्वे चाटने लगे...(व्यवदान)

श्रीमती सरीज खापडें : कैसी बात कर रहे हैं...(व्यवसान)

श्री नागइवर प्रसाद शाही : मैं अधिवरो बात कह रहा है...(व्यवधान) कहने तो वें कि क्यां यह लोग चाहते हैं कि हम विश्वास करें कि इंत्रसे की जैसे विश्वतनोय व्यक्ति जो एक इतने बई राज्य का मुख्य मंत्री है...(ब्यवधान) मैं जानता हं कि बापकी रिटायनमैंट है. इतिलए आप चापल्लो कर रहे हैं.. (ब्यवधान) शांति से बैठिये...(ब्यवधान)

श्री उपसभापति : इनको मत कहिए, इधर कहिए . . (स्थवधान)

श्री नागेश्वर त्रसाद शाही: यह सारे लोग जो हरता बार गहें हैं, यह 1982 में रिटायर होने वाले हैं... (व्यवधान) स्व लोजिए.. (व्यवधान) श्रोमन्, मैं कह रहा हं..(ब्यवधान)

श्री महेन्द्र गोहन मिश्र (बिहार) : चरण विष्ठ जो ने आपको क्यों नहीं लिया ?

SHRI PILOO MODY; I recommend they all be given tickets again.

श्रीनागदेवर प्रसाद शाही: इसलिये मैं कह रहा हं कि किसी भी टच आफ इमैजिनेशन से . . . (व्यवधान)

श्री जि० के० जैन : माही जो ने जो बात कही कि रिटायरमैंट वाले हैं, इतको रिटायरमैंट 1982 में होने वाली है। चरण विह के तल्बे नहीं चाटेंगे, तो इनको टिकट कहां से मिलेगा ।

श्री नागेश्वर प्रताद शाही : श्रीमन्, इसलिए मैं कह रह हूं कि किसी भी तरह से गह विश्वास करना कि महार व्टू

Shri Arun Shourie Shri Aruv Shonrie

सरकार और अंतुले जी ने सारा जाल-बट् कर दिया--हम तो नहीं कहते उन्होंने जाल-बददा किया, मगर आप 🖣 हमको यह क रहे हैं, विवश कर रहे हैं कि साहबं, अंतुले जी ने सारा जाल-वटटा कर दिन--और जाल-बटटा क को इतना विशाल धन इक्ट्रा किया, अपने लाभ के लिए । इसलिए, श्रीमन, अविदेश बात यह है कि हम ने अपनी बोर से अपनी कोई बात नहीं कही ***

MR. DEPUTY CHAIRMAN: I don't allow this. This will not go on record.

श्री जें कें जेंग : इस वक्त क्यों ग्राप खामोश हैं शारिक जी ? ग्रंब क्यों नहीं कहते।

श्री शरीक दीन शरीक : जो कोई भी किसी शक्तियत का नाम बदनीयती से, बदनामी करने के लिए लेंगे, हम उसकी मजस्मत करेंगे । हम किसी के एजेण्ट नहीं हैं । इस शराफत धीर इन्सानियत और सियासी अदब के हिमायतो है।

श्री जें के जेन : कल ग्राप सदन में नहीं थे। कल धगर सदन में होते तमे सुनते । ***

श्री उपतभापति ग्राप बीठिए जीन साहब । कुछ लिखा नहीं गया । श्री संत्यपाल मलिक ।

श्री सत्वपाल मलिक (उत्तर प्रदेश) : उपसभापति महोदय, मैं बहुत कम बनत ल्ंगा क्योंकि जो कायदे की बातें थीं करोब करीब सारी बातें कह दी गई हैं। में समझता हूं जो कहता जरूरी था वह कह चुके हैं।

[&]quot; * * Not recorded.

मेरा निवेदन मान्यवर, यह है कि ग्रापको ग्रभी इस मामले में कोई हलिंग नहीं देनी चाहिए । यह मामला इतना लम्बा मामला हो गया है कि बहुत से कागजात आप को मंगाने पहेंगे जिसमें कंसन्डं कागजात, कन्सेन्ट डाक्यमेंट, बक ड्राफ्ट, ट्रस्ट की मेम्बर्शाय ग्रादि हैं। इस मामले में आपको इन्दिरा जी से बातें करनी होंगी। उन का भी बयान होना चाहिए । इसलिए इस प्रिवलेज का जो नोटिस मैंने दिया है इसमें चेयरभैन साहब कोई रूलिंग देने के पहले सारे कन्सन्डं डाक्य मेंट, सारे कन्सन्डं लोगों सभी को बलालों, सब से बात कर लें, उस के बाद रूलिंग हैं। एक तो मेरा यह निवेदन है।

दूसरे, मुझे कहना है कि इस में किसी न किसी ने असत्य जरूर बोला है। या तो ग्ररुण जोरी साहब ने ग्रसत्य बोला है या वेंकटरमन साहब ने ग्रसत्य बोला है। मेरी मान्यता है कि वेंकट-रमन साहब ने असत्य बोला । लेकिन मैं दो बातें कहना चाहुंगा, मान्यवर । एक तो यह कि श्रीमतो इन्दिरा गांधी ्का उस इन्दिरा गांधी प्रतिभा प्रतिष्ठान नाम के ट्रूट से ताल्लुक होना या उसके उदघाटन का मामला---उस को मैं फिलहाल छोड़े देता हूं। मैं दूसरा मुहा जो उठाय नहीं गया है, उठाना चाहता हं। उस के मामले में वेंकटरामन जी ने असत्य बोला । दूसरा मुद्दा मान्यवर, जो बहुत इम्पोर्टेन्ट था उस में वेंकटरामन जी ने संसद को, सदन को मिसलीड किया ; जानकारी नहीं दे कर, या सूपरफ्लुअस जानकारी देकर । सारा मामला यह था कि उस दिन सदन जानना चाहता था कि यह इस्ट क्या है ? क्या सरकारी ठस्ट था, यह हम लोग जानना चाहते थे। हम लोगों ने जानना चाहा था कि क्या श्री ग्रंतले मख्य मंत्री होने के कारण उस

के चेयरमन थे. या निजी केपेसिटी में उसके चेयरमैन थे। मान्यवर, मेम्बर लोग यह जानना चाहते थे कि नेचर अ.फ. टस्ट क्या था, ट्रस्टीज की पावर्स क्या थीं, टस्ट के सदस्य कीन वे भीर जो टस्टीज थे उनकी धापस में रिश्तेदारियां या रिक्ते क्या थे । ग्रगर ग्राप हाउस की प्रोसीडिंग्ज को देखेंगे तो आप पाएंगे कि वेंकटरामन जी ने उन सारे मासलों को इवेड करके इस दिन को जन-बझ कर गुमराह किया, व्योंकि श्रीमती शालिनीताई पाटिल कहती है, मझ को यह विश्वास है यह सरकारी स्ट है, जितने चैक श्राए हे उसमें ज्यादातर सरकारी हैं। जो सरकार का चुक है वह किसी प्राइवेट ट्ट को ज नहीं सकता था। वह भी इस विष्वास से दें कि यह सरकार का है। जितने कोक्सापरेटिव्ह हैं उनमें वई एक के प्रस्ताव में लिखा हुआ है कि हम सरक री ट्स्ट के लिए रूपया दे रहे हैं। और मान्यवर, जो ट्स्ट डीड मैंने देखें, जो जानकारी मझ को मिली है उस के अनसार में कह सक है, चर ट्रस्ट हैं, जो इल्ट हैं उन की तााद सिर्फ 3 है। उन में एक अन्तुले जी और दुसरी उन की पत्नी हैं इन सारो जान-कारियों को न ार वित्त मंत्री जी ने सदन को गमरह किया है।

दूसर जो असल मुद्दा है उस की तरफ में ग्रानः चहत हं। वेंकटरमन जी ने कहा कि श्रामती इदिर गांधी ने अपना ाम इति रा प्रतिभा प्रतिष्ठान के लिए देने की ग्रनमति नहीं दो । मेरी जानकारी में यह असत्य है। सच्चाई इस प्रकार है 1.9 अन्तूर, 1980 को अन्तुले जी ने ट्रस्ट की स्थापना का अपना इरादा घोषित किया । उन्होंने यह इ.छा जाहिर की में ट्रस्ट का नाम श्रीमती इन्दिरा गांधी श्री सत्यपाल मलिको

के नाम र रखन चहता ह ग्रक्तूबर को रजनवन में एक स**मेल**न हुअः । (डथबधान) इत कहा ा चुका है, मैं उसमें नहीं जाना चाहता । मान्यवर, जो मैं बात कह रह हूं उस के समर्थंन में तोन चोजें उभरतो हैं। महाराष्ट्र सरकर के जितने प्रकाशन हैं उनके जरिए इस बात का प्रचार किया गय कि यह सरकरो ट्रस्ट है ग्रोर श्रोमतो इन्दिर गधी के नाम पर ट्रस्ट है। जितने ग्रखवार थे उनको जो तसोरें और केप्शन मह राष्ट्र सरकार के डायरेक्टोरेट आफ इनफारमेशन ने दिये उन में इस बात का जिक्र था कि श्रीमतो इन्दिरा गांत्रो ने दुस्ट को ग्रपनी सहमति दे दो । उस के ग्रलावा कांग्रेस (ग्राई) के कार्यकत्तांग्रों की बैठक में ग्रन्तुले जो ने श्रोमतो इन्दिरा गांधो को सहमति को बात कही वह सारे ग्रवनारों में ग्राया ग्रीर यह मामला उठने तक कोई उसका कन्ट्राडिक्शन हम्रा । महाराष्ट्र के अखबार, सरकारो अववार और सारे अखवारों में उसका जिक होता रहा भेर, मान्यवर, सिर्फ कहना यह है कि 23 अगस्त, 1981 के पहले कसो भी शक्ल में कहीं भी श्रीमतो गांगे के नाम नहीं जुड़ा है, इसका ोई प्रमाण न प्रधान मंत्री के सेकेटे रेयट से अत्या, न महाराष्ट्र सरकार से अया।

मैं, अन्त में, निवेदन करना चाहूंगा
कि सभी वक्त हैं। पहले एक बार
प्रधान मंत्री इस तरह की गलती कर
चुके हैं। मैं ट्रेजरो बेंचेज का हमददं
इसलिए होना चहा हूं कि आज सारे
देश का निगाह इस बात पर लगी हुई है।
प्रधान मंत्री जब चुन जाता है तो
सारे देश का प्रधान मंत्री होता
है -ाह अलग बात है कि आप 32 सेंकड़ा

वोट सेया 35 सेंकड़ा बोट से चुन कर आये हैं। चूंकि उन कानाम इन-वाल्ब्ड हैं ग्रीर जो वातावरण बना है उस की सफाई करने के लिए जरूरो है कि यह मामला प्रिविलेज कमटी के सामने जाना चाहिए और देश के सामने इस बात की सफाई होनी चाहिए । मैं नेता-सदन से निवंदन करना चाहुंगा---विद्वान आदमी हैं --कि वह मेज पालियामेंटरी प्रकटिस का एक रिफरेंस देख लें। यह हाउस भ्राफ कामन्स का जनल है 1963 का है पेज नम्बर 246 है प्रोफ्यूमों वाले मामले में। टोरी पार्टी के जो लीडर थे इयान मैक-लियोड उन्होंने खर्द प्रस्ताव किया था। भै च हुंगा कि उसी तरह का प्रस्ताव वेंकट-रमन के खिलाफ आप करें। आज नहीं करेंगे

"Mr. John Profumo, in making a personal statement to this House on the 22nd day of March, 1963 which contained words which he later admitted not to be true, was guilty of a grave contempt of this House."

तोकल करना होना। उस प्रस्ताव की

पढ कर में अपनी बात खत्म कर देता

हं। प्रस्ताव यह था:

उसी पार्टी के लीडर ने यह प्रस्ताव किया था। भैं आप से निवेदन करता है कि आप इसी तरह का प्रस्ताव कर के अपनी साख को बचा सकते हैं। यह कह कर भैं अपनी बात को खरम करता हूं।

SHRI N. K. P. SALVE: Mr. Deputy Chairman, Sir, the question of con- m tempt of the House ... (*Interrup-tions*) Sir, every question ...

श्री हुक्म देव नारायण यादव (बिहार): मेरा प्वाइंट आफ आईर है।

श्री शिव चन्द्र शा: आप ने कहा कि हमको संक्षेप में अपनी बात कहनी चाहिए, अपने को कफाइन करना चाहिए। तो यह कोई डिबेट नहीं है कि हरएक को मौका दिया जाये। यह क्यों बोलेंगे?

श्री नागेश्वर प्रसाद शाही : ग्ररण शोरी के खिलाफ प्रिविलेज का ्नोटिस दे दें ग्रीर उसके बाद बोर्ले।

श्री उपसमापति : मैं ने उन को इजाजत दो है। आई हैव परिमटेड देम।

SHRI V. GOPALSAMY (Tamil Nadu): You hear this side also. (Interruptions). This is highly improper. Mr. Advani himself has expressed his desire to hear this side also. So, this is highly improper.

श्री हक्म देव नारायण यादव : जिस रूल और नियम 187, 188 और 190 के तहत यह उठाया जा रहा है . . .

श्रो सीताराम केसरी : चेयरमैन ने जो यह परिमाशन दी है वह उन्होंने अपने प्रोरोगेटिव पावर्स से दी है और उन लोगों को बोलने का मौका दिया है। उस में उन्होंने यह भी कहा कि एक एक आदमी इघर से भी बोलेगा । इस लिये किसी किसी प्वाइंट ग्राफ ग्राईर का इसमें प्रश्न नहीं उठता ।

श्री शिव चन्द्र हा: कोई नियम तो होगा कोई रूल तो होगा जिस के तहत ग्राप बोलेंगे ?

श्री उपत्रमापितः सवील यह नहीं है। जब यह इजाजत दो गयी कि आप अपना प्वाइंट आफ व्यू रख सकते हैं तो उसी समय यह इजाजत भी दो गयो कि एक सदस्य को इघर से भी सूता जाएगा। म्राप अपनी बात कह सकते हैं इस बारे में कि इस पर इजाजत क्यों दो जाये श्रीर वे कह सकते हैं, बता सकते हैं कि इस के लिये इजाजत क्यों न दी जाये। यही उन का कहना है।

श्री हक्म देव नारायण मादव : मेरी भ्रापत्ति है कि क्या

श्री कल्पनाथ राय: ग्राप क्या सूनते हैं? क्यायही तरीका है?

against Mini«ter ana Shri Arun Shouri

डा॰ भाई महाबीर : चेयरमैन के साथ बात करने का क्या यही तरीका है ? (ब्यवधान)

SHRI V. GOPALSAMY; They have moved a motion of privilege. Now we want to hear this side also.

श्री हुस्म देव नारायण यादव: मैं वहत विनम्रता के साथ निवेदन कर रहा हं कि ...

श्री उपतभापति : एक अदमी को अभी में सुत रहा हं और आप इधर छै खड़े होगये। यह क्या है?

श्री हक्म देव नारायण यादव: मेरा यह कहना है कि जब आप नियम के अनुसार चल रहे हैं ...

SHRI NARASINGHA **PRASAD** NANDA (Orissa): I am making a submission. (Interruptions) What he is saying is ...

श्री जै के के जैन: यह कौन सा नियम है कि जिस के अन्सार हक्मदेव जी बोल रहे हैं? यह जो सभापति महोदय ने डिबेट करायी है यह बिना नियम के करायी है। इसके लिये कोई नियम नहीं है।

श्री हक्म देव नारायण यादव: जिस नियम का उन्होंने उल्लेख किया था उस नियम के तहत वह लोग अपके अदेश की अपनेलना कर रहे थे। मैं उन से पूछना चाहता हं कि वे लोग अव किस नियम के तहत बोल रहे हैं। (ब्यवधान) किस नियम के तहत वे बोल रहे हैं यह मुझे बता दें।

श्री उपसमापति : श्राप बैठें। मिःटर सास्वे प्लीज।

श्री हुक्म बेच नारायण यादवः उन का विशेषाधिकार किस के खिलाफ है यह मैं जानना चाहता हूं। (ध्यवधान)

Shri Arun Shouri

श्री शिव चन्द्र झा: श्राप को माफी मांगनी पड़ेगी इसी सदन में।

(Interruptions)

SHRI N. K. P. SALVE: Mr. Deputy Chairman, Sir, I think the question of privilege, the whole House will agree, is as much an important subject for the purposes of this House or the other House as it is a sacred subject. It is a serious subject because the question involves • maintaining the dignity of the House; it involves invariably where it is a question of breach of privilege of one Member protecting the rights of that Member against any infringement of the rights given to him qua Member of Parliament, compendiously described as privilege of the Member. I would have expected that in" a debate like this because an extraordinary procedure, an unprecedented procedure, has been adopted this time. Members have been allowed to make their submissions to entitle them for admission of the motion which they have given, to make their submissions. to make out a prima facie case. A precedent never followed earlier, but you in. your wisdom have allowed this. But, since this happened, I would have expected, seeing the seriousness and the importance of the Members should have shown matter highest Of circumspection, highest of restraint and not utilize the occasion to outrage the sanctity of this House. And some of the Members, I submit respectfully, have degraded and debased the floor of this House under the name of the privilege motion only to show what in the highest degree can be termed as political gimmickry only for the purposes of publicity. I regret very much that this should have been done. Some Members have restrained themselves; others · have shown lack of restraint just to' make use of political gimmickry.

Now I come to {he point—and when I do that, you will find that what.is

said in this House is entirely for collateral purposes; the privilege of the House is not at their heart. They think that they can make some political gains out of it. But they are totally mistaken.

Sir, two types of motions have been given: One relates to Mr. Venkatara-man and the other to Mr. Arun Shou-rie. What is the gravamen of the charge so far as Mr. Venkataraman is concerned? That Z will deal with, and the other will automatically have been dealt with. So far a_s Mr. Venkataraman is concerned, the gravamen of the charge is that Mr. Venkataraman, niter *ilia*, stated, and I quote:

"What she agreed to was that the Pratishthan should be established and not that her name should be associated with it, and when she came to know about it she asked . them to withdraw her name. Therefore, there is no question of her having asked them to associate her name with these things."

This is what he said. Sir, every word, every alphabet, every comma and full stop which he has said is utterly true and correct, and what Mr. Arun Shourie has written is wholly untrue, irresponsible. Why it is that we do not support the privilege motion against him, is a matter to which I will come later on.

Suffice it to say that they have themselves agreed that if Mr. Venkataraman was right, Mr. Shourie was wrong, and if Mr. Sihourie was right, Mr Venkataraman was right. And still both of them are trying to raise the question of privilege.

SHRI DINESH GOSWAMI: What is meant by both? I am an independent Member?

SHRI N. K. P. SALVE: An absolutely independent Member (*Interruptions*) Sir, I.have no doubt about the independence of Mr. Goswami. The only thing is thai; once a while he performs a marriage of convenience

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Sir, if every comma and full stop of this is correct, then, there is no question of any privilege against Mr. Ven-kataraman. Sir, no one has denied one fact which must be stated at the outset. No one has denied that in Bombay the trust has functioned in. the name of Indira Gandhi Pratibha Pratishthan. That is not the issue. No one has denied that a photograph was taken No one has denied that a certain caption was given to the photograph. But, Sir, the crucial factor which all of them have neglected to mention is, assuming while not conceding, that the Marathi translation given of 'Sahbhagi' is correct. That is hopelessly incorrect. I have got the dictionary here, and I am going to show you the meaning, in the dictionary, of association. Whether it is 'Sahbhagi' or 'sahkari' or anything else, can that document, even by any wildest stretch of imagination, be called a document of consent?

SHRI LAL K. ADVANI: .The Maharashtra Government calls it.

SHRI N. K. P. SALVE: If the , Maharashtra Government calls it, are we. in this House, to sit in judgement over the acts of commissions and omissions of the Maharashtra Government? Tomorrow the Maharashtra Government will sit in judgement, over the acts of commissions and omissions of this House. The Maharashtra Government cannot commit some error and cannot publish something which is incorrect but whatever Mr. Venkta-raman says, duly substantiated by documents which I will be referring to here, is wrong, wilfully so, Sir! Surely, a document of consent—I do not know whether Mr. Advani is conversant with the rules of interpretation of documents-is a legal consent, and it ha? to be given in a particular manner. In a Marathi document it is not written, if you were to mistake 'sahbhagi' to be a document of consent and if

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you say this in Maharashtra, people will only laugh at you; they will not even smile, for the simple reason that a document of consent is an entirely different document, and this has nothing to do whatsoever with consent. That is the truth accepted by each one of them. Not one of them has said that it was a document of consent. What consent has been given?

The 'document of consent' and the photograph have been so much relied upon. Was there anything else? They have said that the declaration was made before large many people and that Mrs. Gandhi had consented to the name of the Pratishthan to be made the Indira Gandhi Pratibha Pratishthan. Have they relied upon any document whatsoever? Have they relied upon any evidence whatsoever which is credible even before the people? Forget the test of evidence to be applied in a court of law.

What have they relied upon or their statement even before the people that Mrs. Gandhi has given her consent for the Pratibha Pratishthan to be named as Indira Gandhi Pratibha Pratishthan?

SHRI LAL K. ADVANI; Mr. Antulay has

SHRI N. K. P. SALVE: Again Mr. Antulay is brought in. Mr. Antulay has also said one thing; may I quote it?

(Interruptions)

SHRI LAL K. ADVANI; After ten months he says this.

(Interruptions)

SHRI N. K. P. SALVE: Let me quote what Mr. Antulay said on the floor of the House there, which is equally true. Otherwise he will be hauled up for breach of privilege in that House. We cannot haul him up here. This is what Mr. Antulay said. Now, Mr. Antulay is being quoted right, left and centre and out of context. Whatever may be the lapses *' Mr. Antulay, whatever may be the lapses of the Maharashtra Govern-

Shri Arun Shouri

ment, whatever may be the lapses ^{ol} the Information and Publicity Department of Maharashtra, this is what Mr. Antulay said, and I want to quote from a national daily. It is not from Bombay...

SHRI PILOO MODY: Which paper?

SHRI N. K. P. SALVE "The Hindu".

SHRI PILOO MODY: What is your contention? "The Hindu" of this date is correct but all the newspapers of October, 10 are wrong?

SHRI PRANAB KUMAR MUKHERJEE: This i, the latest.

SHRI N. K. P. SALVE: My difficulty is that my learned friend on the opposite side has had nothing to do with the forensic field. He is busy drawing caricatures and drawing buildings, etc. And on an issue which requires a certain degree of.. (*Interruptions*). It is not a personal attack. In good humour he will take it. One cannot be even a Jack of all trades. I will not be able to draw a straight line. If I say something on architecture, I would be a_s stupid and ridiculous as he is on.

(Interruptions)

SHRI PILOO MODY: I accept your proposition. You are the expert on corruption* not me.

SHRI N. K. P. SALVE; Sir, this is what Mr. Antulay says. I am quoting from "The Hindu" of the 10th September:

"The Chief Minister said in the State Assembly, while replying to the debate on the issue of collection of funds for the Pratishthan and other trusts..."

During his one-hour speech, Mr. Antulay said; "On the .very first day Mrs. Gandhi had said that her name should not be associated with the Pratishthan. But I only felt.." (Interruptions)

SHRI J. K. JAIN: What is this sound? You are capable of doing this only? (*Interruptions*).

SHRI RAMANAND YADAV (Bihar):***

MR. DEPUTY CHAIRMAN: Don't record it

SHRI N. K. P. SALVE; I quote:

During his one-hour speech, Mr. Antulay said:

" O_n the very first day, Mrs. Gandhi had said that her name should not be associated with the Pratishthan. But i only felt that I would be able to persuade her and she, will give her consent."

Mr. Antulay said he was deeply sorry that Mrs. Gandhi was associated with the controversy even though she had refused permission to name the Pratishthan after her. He thought he would be able to persuade her. "This was the only mistake I have made", he said.

Now, this is what Mr. Antulay said.

SHRI PILOO MODY: How much did this tem cost?

SHRI N. K. P. SALVE; Mr. Antulay may speak lies. Assuming, while not conceding, that everyone may tell a lie to save his skin, will documents tell a lie today?

SHRI LAL K. ADVANI.- No.

SHRI N. K. P. SALVE; And if documents do not lie, does not this document merely say—Mr. Advani, I put it to you—"i am happy to associate myself with the Pratibha Pratishthan of Maharashtra"? If this is what i_s stated, are they reading into this that the Pratibha Pratishthan of Maharashtra may b_e named as Indira Gandhi Pratibha Pratishthan?

SHRI LAL K. ADVANI; After the signing of this document, immediately it is registered as Indira Gandhi Pratibha Pratishthan. What else i» the implication?

***Not recorded.

SHRI N. K. P. SALVE; I am not for a moment contesting that claim that the trust... (*Interruptions*).

SHRI PILOO MODY; What did you read? What did you quote Just now? (*Interruptions*)

SHRI N. K. P. SALVE; The alleged document of consent. This i_s what is written on the document.

SHRI PILOO MODY: My understanding is that the document was in Marathi. Am I correct?

SHRI N. K. P. SALVE; The document was in English.

SHRI PILOO MODY; This i_s what you wer_e reading?

SHRI N. K. P. SALVE; Yes. (Interruptions). 1 am grateful to Mr. Piloo Mody for having raised this point that the document was in English because instead of translating Marathi into English, I am now going to translate English into Marathi to show what it means. And then understand its clear implications, and you will have no doubt left, if you make an objective evaluation of what Mr. Venkataraman has said, along with some other document that 1 am pointing out to. You will have no doubt left whatsoever, whatever else the document may be called, but it will never be called a document of consent. That is what Mr. Arun Shourie's article said. Have I for a moment said that what Mr. Advanr read as one of the recitalg in the trust deed is wrong? Indeed, the trust deed, the recital, is there. It was named Indira Gandhi Pratibha Pratishthan. Is this what he said?—that for some time it was not being named as Indira Pratibha Pratishthan. The appellation was not that of Indira Gandhi Pratibha Pratishthanthat is not what Mr. Venkataraman said. What Mr. Venkataraman said was she did' not give her consent. Purely a recital in a trust deed that it is named so and so does not mean that the person has given his or her consent. Many times trust deeds are made in the names of persons who have not given their consent ...

श्री लाल कृष्ण श्रीडवाणी: प्रधान मंत्री जी इंकार कर दें श्रीर उसके बाद भी श्रंतुले साहव ज्यादती करें, यह नहीं हो सकता हैं।

SHRI N. K. P. SALVE; I am coming to that...

SHRI PILOO MODY: May I ask another question? God knows how many hundreds of reports appeared on 10th October and thereafter this trust has been named after her.. (Interruptions). She has an enormous publicity department and large staff which constantly combs all the publications. Nobody brought to her attention, she did not thereafter request for an immediate withdrawal!

SHRI LAL K. ADVANI; On July 23 Mr. Dhawan wrote for this...

SHRI N. K. P. SALVE; I am coming to that...

SHRI PILOO MODY; I am asking a simple question.

SHRI N. K. P. SALVE; My simple answer is this. Maybe, there was some delay because of the communication gap. But long before the controversy started, long before anyone raised a finger against Mrs. Indira Gandhi...

SHRI PILOO MODY; Is it a communication gap or is it a communication lapse?

SHRI N. K. P. SALVE; A_{re} we debating that there was no delay? The crucial question i_s this. If you want to question the *bona fides*, unless We understand the fact that there was absolutely not a finger raised against the mode of collection nor any allegation made about tht *mala fides* of the? trust in June, and the Special Assistant of the Prime Minister wrot_e a letter to Mr. Antulay...

SHRI LAL K. ADVANI; Nine months after that.

SHRI N. K. P. SALVE; From November to June i_s 9 months? What

[Shri N. K. P. Salve]

method of calculation is this? June to November is 9 months? At least be correct in the calculation.

SHRI LAL K. ADVANI; October to June.

SHRI N. K. P. SALVE: Mr: Advani, even from October to June does not make 9 months. Don't be obsessed with 9 months. . . .

SHRI PILOO MODY; I would like t_0 know which system of geometry is adopted. According to the Ucleadian system of geometry on which modern mathematics is based, October to June is 9 months.

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SHRI J. K. JAIN; No mention of dates? Which day of October to which day of June? Then you calculate.

SHRI N. K. P. SALVE; From 11th October to 7th June doesn't make 9 months. Anyway. now it is a question Of privilege that I made a wrong statement. So, give another notice of breach of privilege. Now, in the month of June what is crucial is this: whether or not in the first week of June, it is well established that so far as the trust is concerned, this political controversy was nowhere on the scene. Is it not clear that sometime in the first week of June, though in Maharashtra it was functioning as Indira Gandhi Pratibha Pratishthan, either here in this House or in the other House nobody had ever said that there was anything mala fide about this Pratibha Pratishthan collecting money in the manner in which it was collecting or that there was any impropriety nor was there anything said that probity or purity in public life or public morality were involved in Mr. Antulay associating himself with a trust which was collecting funds. None or these issues were raised in the month of June and in the month of June itself Mrs. Gandhi wrote-and it is not denied that it was written in June-and the document in original has been produced here and as the basis for

exonerating Mr. Venkataraman, she stated.

"While I am interested in the subject and while I do want the functions of the Trust to go on, I do not allow my name to be associated and, therefore, I would want you to delete "y name from the Trust." This is what she has said. "I want my name to be deleted from this." This is what she said and this is what Mr. Venkataraman mentioned. This is what she said when she came to know about it and she asked him to withdraw her name.

SHRI PILOO MODY: The crucial question i_s when sh_e came to know about it. (*Interruptions*). Th_e crucial point is when she came to know about this.

SHRI L. K. ADVANI; Sir, Mr. Antulay has thanked her *ior* agreeing to it. *{Interruptions}*. When he Las thanked her for agreeing to this...

MR. DEPUTY CHAIRMAN: Let him conclude, please.

SHRI N. K. P. SALVE; Sir, before your judgment is pronounced, they are already acting hopelessly demoralised and as a last resort. Let this listen now.

(Interruptions).

SHRI PILOO MODY; Sir, I do not want the gentlemanly behaviour of Ui_e Opposition in comparison to that of the ruling party members, to be strued as demoralised. As gentlemen, Sir, we would like to hear the other point of view even though it is fabricated.

(Interruptions)

MR. DEPU1Y CHAIRMAN: Please let him conclude now.

(Interruptions)

SHRIMATI AMARJIT KAUR (Punjab): Sir, what i? this? Every-time this honourable Member is getting up and saying something. (Interruptions)

SHRI PILOO MODY: Madam. I would recommend other issues like 'Khalistan' to you.

(Interruptions)

SHRI SANTOSH MITRA (West Bengal): Sir, I object to the remark of the honourable Member that the Opposition is demoralised. (Interruptions)

MR. DEPUTY CHAIRMAN: Piease let him conclude.

SHRI.N. K. P. SALVE: Sir, I am coming to another contention against what Mr. Venkataraman has said and I will show how Mr. Venkataraman has been completely exonerated. He said: "I am producing the original document signed by the Prime Minister on 11th. October, 1980", which clearly shows that the signed document bearing the caption "Pratibha Pratishthan"...

(Interruptions)

SHRI LAL K. ADVANI: Sir, what is it that is being quoted now? (Interruptions). I would like to know what it is that he is quoting from. He did not quote in the House. (f?iter?-uptioi!S). I do not think Mr. Venkataraman quoted from it. If this is an official document and if it is quoted here, it should be placed on the Table of the House.

SHRI J. K. JAIN: No, no.

SHRI LAL K. ADVANI: Sir, he read out from his notes. He did not quote from any document. I do not object to his mentioning it. But I want to know what it is because I thought he was only quoting from his notes. If it is a document that is being quoted, then it should be placed on the Table.

(Interruptions)

SHRI PRANAB KUMAR MUKHERJEE: It is not a document. He is only quoting" from his notes.

SHRI N. K. P. SALVE; I am quoting from the notes given to me by Mr. Venkataraman to show as to what his defence is in this. He has given c captain defence and I am quoting from the notes. (Interruptions). I am quoting from his notes. He has given certain defence and I am quoting from the notes. (Interruptions). And, Sir, whether it is to be placed

or not to be placed may be your decision. I am reading from the notes to show what the truth of the matter is. what the newspapers publish.

SHRI PILOO MODY: The whole world knows about it. When the who!: world knows about it, only his papers do not mention it. (*Interruptions*)

SHRI N. K. P. SALVE: This is what Mr. Venkataraman's contention is and his contention is that he was producing the original document of 11-10-1980 which says that Mrs. Gandhi signed the document bearing the caption "Pratibha Pratishthan". (Interruptions), "When it is 'Pratibha Pratishthan', further he says, "and not Indira Gandhi Pratibha Pratishthan as stated in the newspaper report relied upon by the honourable Members, the honourable Members can see that report and decide that Mrs. Gandhi has not signed document of consent to the Trust of Indira Gandhi Pratibha Pratishthan to be named after her."

(Interruptions)

SHRI PILOO MODY: I do not think this is correct.

(Interruptions)

SHRI N. K. P. SALVE: I am not yielding. Please sit down. (*Interruptions*)

SHRI LAL K. ADVANI: Sir, a copy of the "Lokraj" was produced before you. (*Interruptions*) It is a copy of the "Lokraj".

MR. DEPUTY CHAIRMAN; That is all right. Let him conclude now.

SHRI LAL K. ADVANI: "The Indian Express" is not the right thine. It is the "Lokraj" which is important because that is the Government document.

MR. DEPUTY CHAIRMAN: Both the things are there. They must be there.

SHRI LAL K. ADVANI: What I mean to say is that I am not relying on "The Indian Express".

Shri Arun Shouri

SHRI N. K. P. SALVE: Sir, the Trust deed was registered on the 18th November, 1980 and you can see the tour programme of Mrs. Gandhi. If it is registered on the 18th November, 1980, how could it be inaugurated in October? (*Interruptions*). Sir, this is just like saying that a child is guilty of certain acts which, in point of time, were done before the child was born. (*Interruptions*).

SHRI NAGESHWAR PRASAD SHAHI: No. no.

(Interruptions)

2 P.M.

SHRI N. K. P. SALVE: This is your interpretation.

(Interruptions).

The inauguration of the trust by usage, by practice, and by every known social custom ------

(Interruptions),

SHRI NAGESHWAR PRASAD SHAHI: No. (*Interruptions*). A trust can be inaugurated before registration.

(Interruptions).

SHRI PILOO MODY: Mr. Deputy Chairman, Sir. he is misleading the House. Mr. Salve and I can sit in the lobby and discuss the matter. The trust is operative from that moment. That is the law.

(Interruptions)

SHRI N. K. P. SALVE: There is some function. There is some... (*Interruptions*). There is bound to be some ceremony, and if you are going to say 'No' ... (*Interruptions*) let the country know... (*Interruptions*). Please yourself.

(Interruptions).

SHRI LAL K. ADVANI: Mr. Salve used the word * I think it is totally unparliamentary.

(Interruptions).

MR. DEPUTY CHAIRMAN: It will not be recorded.

SHRI PILOO MODY: Let it be on record and let it show what sort of person he is

SHRI LAL K. ADVANI: It is totally unparliamentary. You cannot call an hon. Member a •

SHRI PILOO MODY. I want it to be on record

MR. DEPUTY CHAIRMAN: Now it has been done.

SHRI PILOO MOEY: I want it to be known that Mr. Salve called me *and it should be on records. (Interruptions)

SHRI J. K. JAIN: Are you not a • (Interruptions)

SHRI N. K. P. SALVE: I regret having used the word in the rush of the moment which I should not use. But I will humbly pray to him not to act as one.

(Interruptions).

The trust was registered itself in November, and it is nobody's case that Mrs. Gandhi anywhere near this date went to Bombay and, therefore, the question of inauguration just does not arise. There is a document in original which. Venkataraman tells me, has been submitted to the Chairman. And this is a crucial document I rely upon, submitted to the Speaker and Chairman. Mr. Venkataraman say, that the Prime Minister did not accord permission to Shri Antulay for naming the trust as Indira Gandhi Pratibha Pratishthan as the letter from the Special Assistant to the Prime Minister in June, 1981 clearly shows. (Interruptions). What is it that you are trying to rely upon to drag Mrs. Gandhi's name into this, for dragging Mr. Venkataraman irito this or....

*Not recorded.

SHRI LAL K. ADVANI: He wants only Mr. Antulay to be dragged into this.

(Interruptions)

SHRI N. K. P. SALVE: Who am I to drag him? (Interruptions). I am nobody to drag Mr. Antulay. Mr. Antulay himself said that it was his own error. He dragged himself into this by error. (Interruptions). This is the difficulty. He dragged himself into this by mistake, and as a result of this, by complete distortion, by falsehood, by capricious and malicious propaganda they are dragging the name of two persons who have nothing to do with the trust. (Interruptions)

This is capricious, this is malicious, entirely untrue. Sir, this is borne out by these documents. (Interruptions) The person concerned obviously has no knowledge of the document of consent or deliberately and wilfully does not say it. Whatever he writes constitutes a question of privilege. But is it proper that we give importance to such utterly false, untrue and irresponsible statements by newspapers? (Interruptions) I will show you precedents; forget about it. One way of punishing the guilty is by showing the contempt he deserves, by completely ignoring it

Sir, I am citing the case in England. (Time bell rings). Sir, I will take five minutes. Sir, there have been caseg in England where such instances have come about. The newspapers have published defamatory and libel statements but the Privileges Commit, tee refused them and decided not to take cognizance of them and ignored with the contempt they deserved. And that is what we want to do. Sir, from the May's Parliamentary Practice, I shall show you two famous cases, one in England and the other in India, from the May's Parliamentary Practice, 18th Edition, page 167. That will suffice. Sir, this is from the May's- Parliamentary Practice, 18th edition, page 167. Sir, in some ins-

tances, the House has contended useif with adjudging the papers' complaint of a libel without taking any further action. And, Sir, I am reading from the famous "Daily Mail' case. This is as recent as 1947. And this is what the Privileges Committee had held that a breach had been committed by a false reporting that there was some secret session of the Parliament, that (he Members participated in a secretive manner separately and then in the House, which was very derogatory to the dignity of the House. In that connection, the Privileges Committee said, and I am quoting from the report of the Privileges Committee of the House Of Commons in the 'Daily Mail' case, 1948, page 4.

"Whilst recognising that it is the duty of Parliament to intervene in the cases 01 attacks which may tend to undermine public confidence in and support of the institution of Parliament itself, your Committee think it important on the one hand, the law of Parliamentary privilege should not be administered in a way which would fetter or discourage the free expression of opinion Or criticism, however prejudice or exaggerated such opinions or criticisms may be, and on the other hand the process of parliamentary institution should not be used in a way which would give importance to irresponsible statements."

Sir, this is the procedure. (Interruptions)

SHRI DINESH GOSWAMI: Sir, may I ask one question?

SHRI LAL K. ADVANI: Is it a Committee's Report?

(Interruptions)

SHRI N. K. P. SALVE: •• below our dignity to give importance to untrue, fals capricious matters.

SHRI DINESH GOSWAMI: Sir may I put one question to Mr. Salve' Is it not a fact that in both the cases the matter went to the Privileges Com i mitte... (Interruptions) In bot

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the cases, the matter \(\frac{\rrffi}{t} \) to the Privileges Committee and the Committee decided. Are you saying that if the permission is refused, there will be no privilege? In one case, the consent was given. These cases went to the Privileges Committee. They decided not to take un.

SHRI N. K. P. SALVA: Seco ,dlv Sir, I may read from the report of the Privileges Committee in India. Sir, I am reading from the 9th Report of the Privileges Committee of the Second Lok Sabha...

SHRI LAL K. ADVANI: Is it the Privileges Committee Report?

SHRI N. K. P. SALVE; The Report of the Privileges Committee.

SHRI DINESH GOSWAMI; Send it to the Privileges Committee.

SHRI PILOO MODY; Mr. Deputy Chairman, Sir, the hon. Member has quoted . . (Interruptions), Sir", I am on a point of order. (Interruptions) Kindly make him sit down. I am on a point of order.

MR. DEPUTY CHAIRMAN: Yes, Please.

SHRI PILOO MODY: Sir, he &>« quoted two examples, both Reports of the Privileges Committee, one of me House of Commons and the others of the Lok Sabha. We also maintain the same thing. Let the Privileges Committee come out with the same ruling. We do not mind. Let it go to the Privileges Committee first.

SHRI N. K. P. SALVE: Sir. you rightly heard the argument, if was only to be heard for the purposes of rejection. It is not understandable what they are saying.

Sir, I am reading 'from the 9th Report of the Privileges Committee.of the Second Lok Sabha, page 2, and this is what they said;

"The Committee are of the opinion that such remarkl, which cast aspersion, "arid" attribute irresponsibility tend to diminish the respect due to Parliament. Strictly construed, they would amount to a breach of the privileges of the committee. The Committee, however, feel that it is not consistent with the dignity ₀E the House to take notice of every such statement which may technically constitute a contempt of the House. The House would'best consult its dignity if it ignored such improprieties indiscretions."

in Delhi

Sir,, I submit that the best way we can show contempt for utterly untrue, incorrect and 'false reporting in the Indian Express is by showing the contempt it deserves by ignoring it and by not. sending it to the Privileges Committee.

श्री उपसन्नापति । सदन की कार्यवाही सवा 3 बजे तक के लिए स्थमित की जाती है।

> The Hous[^] then adjourned for lunch at eleven minute.-; past two of the clock

The House reassembled after lunch at eighteen minutes past three of the clock, The Vice-Chairman (Shri Dinesh Goswami) in The Chair.

REFERENCE TO THE ALLEGED PLIGHT OF BUILDING CONS TRUCTTON WORKERS IN DEIHI

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); special mentions. Shri Malik.

भी सत्यपाल मलिक (उत्तर प्रदेश): मान्यवर, में सरकार का छ्यान दिल्ली में विभिन्न परियोजनाओं में निर्माण के काम में लगे हुए मजदूरों की कठिनाइयों की तरफ दिलाना चाहता हुं । मेरे एक